

GOVERNMENT OF INDIA

LAW COMMISSION OF INDIA

Report No. 248

"Obsolete Laws : Warranting Immediate Repeal" (Interim Report)

September, 2014

न्यायमूर्ति अजित प्रकाश शहा भूतपूर्व मुख्य न्यायाधीश, दिल्ली उच्च न्यायालय अध्यक्ष भारत का विधि आयोग भारत संरकार हिन्दुस्तान टाइम्स हाउस कस्तूरबा गान्धी मार्ग, नई दिल्ली - 110 001 दूरभाष : 23736758, फैक्स/ Fax:23355741



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D.O. No.6(3)211/2011-LC(LS)

12th September, 2014

Dear Mr. Ravi Shankar Prasad ji,

A project "Identification of Obsolete Laws" was undertaken by the 19th Law Commission suo moto. No significant progress could be made as the term of the Commission ended.

The 20th Law Commission thus decided to continue with the project. Various Ministries were approached seeking relevant informations. In the meantime the Hon'ble Union Minister for Law and Justice wrote to the Commission (24th June, 2014) asking its suggestions and recommendations on same subject. Keeping above in view, the Commission decided to undertake a study "The Legal Enactments : Simplifications and Streamlining". As the study would be completed in instalments, the first of such instalment : "Obsolete Laws : Warranting Immediate Repeal" – An Interim Report No. 248 is being submitted to the Minister.

Hope the suggestions and recommendations contained would constitute a major step in the direction of simplifying the legal structure.

With warm regards,

Yours sincerely,

[Ajit Prakash Shah]

Mr. Ravi Shankar Prasad Hon'ble Minister for Law and Justice Government of India Shastri Bhawan New Delhi - 110115

"Obsolete Laws : Warranting Immediate Repeal" (Interim Report)

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Chapter 1

INTRODUCTION & BACKGROUND

1.1 A project "Identification of Obsolete Laws" was undertaken by the 19th Law Commission. Ministries / Departments of the Government were approached (on 22.05.2012) seeking the list of such laws / Acts administratively concerned with them respectively. Subsequently after the constitution of the 20th Law Commission. а reminder was sent to these Ministries / Departments. Some responses though not very significant in number, were received. In the meantime, a letter from the Hon'ble Minister for Law and Justice dated 24 June 2014 asking the Commission to give its suggestions and recommendations on the same subject was received.

1.2 Keeping above in view, the Commission decided to pursue a study "The Legal Enactments Simplification and Streamlining" and : а Committee for the purpose comprising Justice S N Kapoor, Member, Law Commission, Prof. Mool Chand Sharma, Member, Law Commission, Prof. Member (Part Time). Yogesh Tyagi, Law Commission, Mr. Arghya Sengupta and Ms. Srijoni Sen, Advocates from Vidhi Centre for Legal Policy has been appointed.

1.3 The Study would be completed in instalments and accordingly a number of volumes of the reports will be submitted to the Government as the study proceeds. In a nutshell the Study will chart out a detailed roadmap and make suggestions for updating, simplifying, streamlining and rationalising, and amending laws and legal structures.

1.4 In the Commission's view a study like this has a holistic approach and long-term objectives to achieve including that of suggesting ways and steps for modernisation and reforms of laws and of legal structures. Such a study has to begin by identifying and recommending repealing of laws which are obsolete and have ceased to be relevant. More important. Such a study needs to identify laws which are inconsistent with modern and newer laws, with Supreme Court Judgements and international conventions signed and ratified by India. Also such a study is required to focus its efforts to cull out those laws that impose heavy burden and whose costs outweigh their benefits in of simplification, and are thus need amendments or repeal. The study also need to attend to crucial and consequential requirement of identifying and suggesting laws which need amendments so as to be relevant and in tune with the changing needs of the time.

1.5 As a first, and as a foundational step for accomplishing larger objectives of the study the Commission is required to begin by identifying laws which have become obsolete and thus to be recommended for immediate repeal. In making such a beginning of its study the Commission took special note of what was earlier observed in its 96th report : "Every legislature is expected to undertake what may be called the periodical spring-clearing of the corpus of its Statute Law, in order that dead wood may be removed and citizens may be spared of the inconvenience of taking notice of laws which have ceased to bear any relevance to current conditions. This process in itself, assumes still greater importance in modern times when Statue Law is growing in bulk and magnitude....". One of the main reasons identified by the 96th report calling for repealing obsolete laws was the call of modern times. It is important to note that the 96th report was presented way back in the year 1984 and two decades since then have seen such fast changes which probably were never witnessed in the history so far. Thus, the force of the call for repeal of obsolete laws and need for modernisation gets reinforced.

1.6 In the course of the Commission's research, unpublished work by the 100 Laws Repeal Project, a citizens' coalition initiative comprising Centre for Civil Society, Macrofinance Group of NIPFP, amongst others was brought to our notice, together with several scholarly pieces and newspaper articles on this issue. The Commission would like to acknowledge these contributions which benefited its Report.

Chapter 2

METHODOLOGY:

SUBJECT-CATEGORISATION AND CLASSIFICATION

Before proceeding on the identification of 2.1 obsolete laws, it would be relevant to say few words about the methodology adopted and its significance in accomplishing the study. It may be added here that the Commission was convinced that for any authentic and enduring approach to the study at hand devising a methodology that would help in collating, classifying and in grouping huge gamut of laws spread in vast corpus of enactments scientifically was crucial. The approach thus devised was to draw classification of various laws into groups and locate them under an assigned subject-category to which a class-group of laws ideally belongs. Based on detailed discussions and deliberations these 'subject-categories' were drawn and 'classification' of all the central laws into groups was done.

2.2 For drawing subject-categories, available existing literature was examined, especially relating to the US approach where what is called the 'title-method' has been adopted to bring respective classes of laws under an assigned title. Apart from US approach what proved very relevant was a closer look in the subject-classification adopted in the VIIth Schedule of the Constitution for allocating different subjects in three lists, Union/State/Concurrent for the purpose of law making by the Union, or the State Legislature accordingly and in certain situations empowering both to draw upon the same subject for making laws of course subject to certain defined limitations in such situations. In addition to these two important sources, literature available in various journals too was reflected upon. All these three sources proved to be of great help in devising the methodology as described above.

2.3 By taking recourse to methodology of drawing subject-categories and mapping out classification into groups existing corpus of statutes, it became easier to organize all existing Central laws numbering 1086 into 49 carefully demarcated 'subject-categories'. (**Please see Appendix – I**)

2.4 It may not be out of context of the study undertaken that such classification and subjectcategorisation would be of much help in developing an understanding as to how many laws in how many ways cut across or overlap or contradict amongst themselves or what can be described as suffering from problem of inconsistency and / or overlapping. Adoption of such methodology would make the task of the Commission easier in determining laws suffering from 'irrelevancy' or 'lacking nuances to meet the needs of times' thus demanding either amendments or introduction of new laws. Of course, the later two issues would form the subject matter for further course that the study would adopt.

Chapter 3

FINDINGS, CONCLUSIONS AND RECOMMENDATIONS

3.1 In the past the Commission has submitted various reports identifying number of laws as obsolete which demanded repeal (see Law Commission Report Nos 18, 81, 96, 148, 159). Commission's 18th and 81st Reports recommended the repeal of particular colonial law. The 18th Report sought to repeal of 'Converts Marriage Dissolution Act' and the 81st Report recommended the repeal of 'Hindu Widows Remarriage Act'. The 96th Report recommended repeal of the substantial number of obsolete laws. Once again the Commission in its 148th Report suggested repeal of a number of laws. Following the same path in its 159th Report submitted in the year 1998 the Commission recommended a substantial number of laws for repeal. Many of the laws identified as obsolete in these reports have been repealed. The Government also in 1998 appointed the P.C. Jain Commission which gave its report in September 1998 identifying a large body of laws for the purpose of repeal.

3.2 The Commission found that 253 laws despite having been recommended for repeal in above mentioned reports still exist on the statute-books (for details about these 253 laws please see **Appendix – II**). The Commission has already notified these laws to the concerned Ministries for their observations as to why these laws still continue to exist.

3.3 The Commission while pursuing the course of study also found that 34 laws which have already been repealed still figure on the Government Website (for details about these 34 laws please refer to **Appendix - III**). The Commission recommends that these laws may be removed from the Government Website.

3.4 Similarly, the Commission notes that certain laws passed by Parliament are not listed in the Chronological List of Central Acts on the Government Website. A list of these laws can be seen at **Appendix – IV.** The Commission recommends that this oversight may also be corrected.

3.5 During of the course its study the Commission found that a large number of Appropriation Acts passed during past several years have lost their meaning but these are still shown on statue-books. It is common knowledge that Appropriation Acts are intended to operate for a limited period of time-authorising expenditures for the duration of one financial year, or less, for example in the case of Vote on Account Bills. Though these Acts are not usually included in any list of Central Acts, either by the Ministry of Law and Justice, or elsewhere, these laws still technically remain on the books.

3.6 It must be emphasised that repealing Appropriation Acts whose terms have ended will in no way cause any negative impact on actions that were validly taken under these Acts. It will, however, serve the purpose of clearing the statutebooks and reducing the burden. As a caution and not entertaining scope of any doubt it may be safe to recommend that only those Appropriation Acts that are older than certain date, say 10 years, may be repealed. This itself would result in the repeal of more than 700 laws.

3.7 It may be relevant to note that mechanisms exist in many other countries to systematically remove Appropriation Acts that have served their purpose. For example, in the United Kingdom (interestingly on whose Appropriation Acts we model our own), all Appropriation Acts usually contain a repealing provision which specifically repeals older Appropriation Acts. In Australia the route followed is that of automatic repeal for Appropriation Acts. Section 89 of Australian Legislation Act of 2001 mandates that certain Acts are automatically repealed and this includes "Appropriation Acts, on the last day of the Financial Year for which it makes appropriation" and thus in other words provisions in the nature of a sunset clause are read into every Appropriation Act by virtue of the Legislation of 2001.

3.8 In India, however, no such mechanism is in place and Appropriation Acts continue to sit on statute-books. The Law Commission recommends that a practice like the one of the United Kingdom to include a repeal clause in the Appropriation Act every year would serve a useful purpose, without necessitating major amendments or introduction of new laws.

3.9 In the process of categorisation of Central statutes, the Law Commission had occasion to examine the contents of more than a thousand statutes. This greatly facilitated the next stage in the process, that is, the determination of statutes *prima facie* identified as potential candidates for repeal.

3.10 Thus, after completion of the categorisation, the Law Commission proceeded to exhaustively study the statutes in each of the 49 established

categories to determine which statutes were fit for repeal. The process was greatly aided by the fact that all the laws governing one subject area had already been grouped together. This clarified the instances when a later law clearly conflicted with an archaic one, when the purpose of the law had already been fulfilled, or when the subject matter of a statute was so archaic as to no longer require legislation. Based on these parameters, the Law Commission identified 261 statutes that prima facie require further study with a view to providing a firm recommendation for repeal of obsolete statutes and those inconsistent with modern times. This study has been completed for 72 statutes which are discussed hereinbelow. It is our view that these statutes ought to be repealed according to the recommendations provided in this interim report.

3.11 The list of 261 statutes may be found in **Appendix - V**. Over the next month, the Law Commission intends to study the status and provisions of these statutes and arrive at recommendations on all relevant statutes that are fit for repeal.

Chapter 4

Laws recommended for Repeal

4.1 Of the 261 statutes identified in Appendix V for further study with a view to assess suitability for repeal, the following set of 72 statutes have been found by the Law Commission to be fit for repeal. They have been recommended for repeal because they fall into one or more of the following categories – *first*, the subject matter of the law in question is outdated, and a law is no longer needed to govern that subject; *second*, the purpose of the law in question has been fulfilled and it is no longer needed and *third*, there is newer law or regulation governing the same subject matter.

4.2 One related question has been considered with respect to each statute studied – Which is the appropriate legislating body for repeal of these laws? This question is particularly relevant for preindependence laws passed by the Governor-General in Council, the subject matter of which now falls in the State list. The answer to this question has been determined with reference to Article 372(1) of the Constitution which says that pre-independence laws continue to remain in force unless amended or repealed by a competent Competent legislature legislature. in the Constitutional scheme refers to the legislating body that has the power to make laws on a particular matter under Article 246 read with the Seventh Schedule. This has been explained in *Kerala State* Electricity Board v. The Indian Aluminium Co. Ltd. [AIR 1976 SC 1031], which stated:

> An existing law continues to be valid even though the legislative power with respect to the

subject-matter of the existing law might be in a different list under the Constitution from the list under which it would have fallen under the Government of India Act. 1935. But after the Constitution came into force an existing law could be amended repealed **only** or bv the legislature which would be competent to enact that law if it to be newlv were enacted.

4.3 Similarly, in *Kanwar Lal* v. *IInd Additional Distt. Judge, Nainital*, [AIR 1995 SC 2078], the Supreme Court while considering amendments to the Government Grants Act, 1895, (a preconstitutional Central statute) held that the State Government was the competent legislature to amend or repeal this Act, since the subject matter of the Act fell into Entry 18 of List II.

4.4 Based on this reading of Article 372(1), it is clear that if the subject-matter of a preconstitutional law falls into the State List, the State Government is the competent legislature to repeal that Act. As a result, where it is appropriate to refer a statute to the concerned State Government for repeal, the same has been indicated in the notes accompanying the statute recommended for repeal.

4.5 A list of 72 statutes, with recommendations and notes on each, is given below:

1. Bengal Districts Act, Act 21 of 1836

Category: Laws Relating to Administration and Development of Local Areas

Recommendation: Recommend to State of West Bengal for repeal with suitable amendments.

This Act gives power to the State Government in Bengal to create new districts by notification in the Official Gazette. It is one of two of the oldest laws in the statute books. While new districts are now formed by State Governments under their respective Revenue Codes, Bengal is a special case where it is still being done under the Central Act. This law may be repealed if the power to create districts is instead included in the relevant West Bengal statute. This Act has also been by the PC recommended for repeal Jain Commission Report in its Appendix A-5.

2. Bengal Bonded Warehouse Association Act, Act 5 of 1838

Category: Trade and Commerce

Recommendation: Repeal

The Act was enacted to stipulate that only residents of the Presidency of Fort William in Bengal can be the directors of the Bengal Bonded Warehouse Association and that the Association can sell its property only to the East India Company. The East India Company is no longer in existence, and the Presidency of Fort William has also ceased to exist as an administrative unit. Consequently, the Act is now redundant. This Act has been recommended for repeal by the PC Jain Commission in its Appendix A-5.

3. Bengal Bonded Warehouse Association Act, Act 5 of 1854

Category: Trade and Commerce

Recommendation: Repeal

The Act was enacted to amend the Bengal Bonded Warehouse Association Act, 1838. The reason for repeal for the 1838 Act applies to this Act as well.

4. Forfeited Deposits Act, Act 25 of 1850

Category: Land Laws

Recommendation: Repeal

This Act was enacted for the forfeiture to the Government of deposits made on incomplete sales of land made under Regulation VIII, 1819 of the Bengal Code (the Bengal Patni Taluks Regulation, 1819). Since tenure-holders or patnidars were taking fraudulent advantage of this Regulation, this Act was introduced to counter the situation. The Regulation allowed forfeited deposits at land sales to be applied as purchase-money. The Act instead provided that forfeited deposits were to be used towards the cost of sales, and the rest to be forfeited to Government. This Act is of no relevance after 1947.

5. Sheriffs' Fees Act, Act 8 of 1852

Category: Administration of Justice

Recommendation: Repeal

This Act was enacted to remunerate Sheriffs of the presidency towns of Bombay, Calcutta and Madras, at a time when Sheriffs executed legal processes issued by courts. Now, Sheriffs do not exercise judicial or executive functions. They perform an apolitical, non-executive role and preside over various city-related functions and conferences. Sheriffs are now not paid by the Central Government. Most provisions of this Act have been repealed. The only operative section is section 8, which deals with the liability of the Sheriffs in case persons taken for execution escape. This is no longer relevant since Sheriffs now enjoy only a ceremonial position in the administrative hierarchy.

6. Sonthal Parganas Act, Act 37 of 1855

Category: State Reorganisation and Extension of Laws

Recommendation: Repeal

The Act was enacted to remove, from the operation of the general laws and regulations, certain districts inhabited by persons belonging to the Sonthal tribe. The Preamble to the Act states that 'the general Regulations and Acts of Government now in force in the Presidency of Bengal are not adapted to the uncivilized race of people called Sonthals'. The Act cites this as the reason for removing from the operation of such laws the district inhabited by this tribe. The Act employs language to describe the tribal population that has no place in the modern era. The language of the Act runs contrary to the spirit of the Constitution. Further, the Sonthal areas administration is now covered under the Fifth Schedule of the Therefore, this Act Constitution. should be repealed, as has also been recommended by the PC Jain Commission in its Appendix A-5.

7. Sonthal Parganas Act, Act 10 of 1857

Category: State Reorganisation and Extension of Laws

Recommendation: Repeal

The Act amended the Sonthal Parganas Act, 1855 and extended the application of the Act to certain other areas. The reason for repeal for the 1855 Act applies to this Act as well. This Act has been recommended for repeal by the PC Jain Commission in its Appendix A-5.

7. Oriental Gas Company Act, Act 5 of 1857

Category: Energy Laws

Recommendation: Repeal, in consultation with relevant state(s)

This Act was enacted to confer certain powers on the Oriental Gas Company (OGC), such as the power to lay down pipes in Calcutta for the purpose of manufacturing, supplying and distributing fuel gas. OGC was originally an English Company, which has now ceased to exist. It was taken over by the State of West Bengal and merged with a larger public utility company. The original 1857 Act serves no purpose now. It was also recommended for repeal both by the PC Jain Commission in its Appendix A-1 and the 10th Law Commission in its 96th Report.

9. Oriental Gas Company, Act 11 of 1867

Category: Energy Laws

Recommendation: Repeal, in consultation with relevant state(s)

This Act was enacted to extend the operations of the Oriental Gas Company Act, 1857 to certain provinces which lay beyond the town of Calcutta. The reason for repeal for the 1857 Act applies to this Act as well.

10. Madras Uncovenanted Officers' Act, Act 7 of 1857

Category: Government Employees

Recommendation: Repeal

The Act was enacted to provide for the more extensive employment of uncovenanted officers in the Revenue and Judicial Departments in the Presidency of Fort St. George. The distinction between 'covenanted' and 'uncovenanted' officers does not prevail within hierarchy of officers in the Indian Civil Services now. This was an old division of Indian officers between those who were appointed under a covenant with the British Government, and those who were not. This classification of officers came to an end as a result of the Public Service Commission of 1886. Also, there is no documented use of this Act. Hence, this Act is obsolete. This Act has been recommended for repeal by the PC Jain Commission in its Appendix A-5.

11. Howrah Offences Act, Act 21 of 1857

Category: Criminal Justice

Recommendation: Repeal

This Act was enacted to prescribe penalties for various offences committed within the limits of Howrah, a suburb of Calcutta where the iconic Howrah Station is located. However, the Act lays down relatively insignificant sentences and fines while the Indian Penal Code, 1860 and other criminal laws have stricter penalties for the same offences. This Act has not been used in the recent past, with the last recorded case being in 1956. While this Act is redundant, concerns remain about its use as a legal escape route to avoid more stringent penalties under the IPC (or some other law). This Act was recommended for repeal by the PC Jain Commission in its Appendix A-5.

12. Calcutta Pilots Act, Act 12 of 1859

Category: Criminal Justice

Recommendation: Repeal

The Act envisages setting up a Court for the trial of pilots, who were employed in the Hooghly Pilot Service of the Port of Calcutta, and were accused of breach of duty. However, there is no evidence of Courts being set up or cases reported under this Act. The Hooghly Pilot Service has been amalgamated into the Calcutta Pilot Service, which has its own set of regulations. Therefore, this Act is redundant.

13. Government Seal Act, Act 3 of 1862

Category: Residuary Laws relating to Administration

Recommendation: Repeal

The Act was enacted to remove all doubts about the use of seals for certification of certain documents. It allowed the Seal of the local government to be used in place of the Seal of the East India Company. This Act was considered for repeal by the 148th Law Commission Report, 1993. The Report noted that documents and instruments sealed in accordance with this Act might have given rise to certain rights and liabilities which have been accepted and undertaken by the Government of India/State Government under Articles 294 and 295 of the Constitution. While the Law Commission did not recommend repeal of this Act, with a savings clause validating documents sealed under this Act, this Act may be validly repealed, since the situation of documents requiring seals of the East India Company can no longer arise.

14. Waste-Lands (Claims) Act, Act 23 of 1863

Category: Land Laws

Recommendation: Repeal, in consultation with relevant state(s)

The Act was enacted to establish the procedures for adjudication of claims made in relation to wastelands. At the time of enactment, all land not used for agriculture as waste-lands, and the colonial State asserted control over these lands.

However, a majority of what was previously considered waste-land is now being administered under the Indian Forests Act, 1927 and The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. Waste-land is now considered to the common property of the village be communities. The continuation of this Act would lead to perpetuation of the colonial mind-set surrounding management of waste-lands. This Act has also been recommended for repeal by the PC Jain Commission in its Appendix A-5.

15. Oudh Sub-Settlement Act, Act 26 of 1866

Category: Land Laws

Recommendation: Repeal in consultation with relevant state(s)

The Act was enacted to give the force of law to the rules made by the Chief Commissioner of Oudh for

determining the claims of persons claiming property titles in the province. The Act is redundant as Oudh has ceased to exist as an administrative unit.

16. Converts' Marriage Dissolution Act, Act 21 of 1866

Category: Personal Laws

Recommendation: Repeal

This Act was enacted to allow the dissolution of marriages of converts from Hinduism to Christianity, on the grounds that they have been deserted or repudiated on religious grounds by spouse. It enables divorce proceedings to be initiated by the converted person, not his or her spouse. The scope of the Act was first considered in the 18th Law Commission Report (1960) which recommended repeal of the Act because of its limited scope. The continuance of this Act should be considered in light of the fact that the Supreme Court in Sarla Mudgal v. Union of India [AIR 1995] SC 1531] has said that allowing dissolution of marriage under the laws of the converted person is tantamount to destroying the existing rights of the other spouse who continues to belong to the same religion.

17. Sarais Act, Act 22 of 1867

Category: Trade and Commerce

Recommendation: Repeal in consultation with state(s)

The Act empowers the District Magistrate to regulate public sarais. It includes provisions related to registration, character certificate, and written reports from the sarai keeper, among others. This Act is now redundant because hotels are already registered under relevant state legislations and regulations made thereunder. Further, it has been reported in the news that police and tourism officials have harassed hotel owners in the recent past for failure to comply with the provisions of the Sarais Act. Hence, this Act should now be repealed. This Act has also been recommended for repeal by the PC Jain Commission in its Appendix A-5.

18. Ganges Tolls Act, Act 1 of 1867

Category: Taxes, Tolls and Cess Laws

Recommendation: Repeal

This Act was enacted to authorise the levy of tolls for the improvement of the navigation of the Ganges. The Act uses antiquated language, inconsonant with modern times. More importantly, the Act became redundant when The National Waterway (Allahabad-Haldia Stretch of the Ganga-Bhagirathi Hooghly River) Act, 1982 was enacted, which covers the scope of this Act. The 1982 Act provides for the regulation and development of the Ganga-Bhagirathi-Hooghly River for purposes of shipping and navigation and authorises the levy of toll in the region as well. This Act has been repeal recommended for by the PC Jain Commission in its Appendix A-1 and 148th Law Commission Report.

19. Oudh Estates Act, Act 1 of 1869

Category: Land Laws

Recommendation: Repeal in consultation with state(s)

This Act defines and regulates the succession rights of Taluqdars and other landholders in certain estates in Oudh. Both Oudh and the Taluqdari system no longer exist. Therefore, the provisions of this Act are redundant.

20. Oudh Taluqdars' Relief Act, Act 24 of 1870

Category: Land Laws

Recommendation: Repeal in consultation with state(s)

In Oudh, in colonial and pre-colonial India, many Taluqdars were indebted, and as a result, their immovable property was subject to mortgages and liens. This Act provided a procedure to settle the debts of these Taluqdars and relieve them. As mentioned in the entry above, neither the princely state of Oudh nor the Taluqdari system exists today. Therefore, the provisions of this Act are redundant.

21. Dehra Dun Act, Act 21 of 1871

Category: State Reorganisation and Extension of Laws

Recommendation: Repeal in consultation with state(s)

The Act was enacted to give validity within Dehradun to the operation of general Regulations and Acts in force in Saharanpur. This was done because the territory of Dehradun was on several occasions moved from one jurisdiction to another by various legislative enactments. The 148th Law Commission Report, 1993 considered but did not recommend repeal of this Act observing that territorial changes made in a particular year do not render redundant all enactments passed earlier, in order to deal with the consequences of any territorial changes that may have raised legal issues. However, Dehradun is now the capital of the State of Uttarakhand and all laws enacted by the Uttarakhand Legislative Assembly would have application to Dehradun. Further, more than 140 years have passed since the enactment of this Statute, for the resolution of legal consequences. Hence, this Act can be repealed.

22. Punjab Laws Act, Act 4 of 1872

Category: State Reorganisation and Extension of Laws

Recommendation: Repeal

The Act declares which of certain laws are to have effect in Punjab and Delhi. It has been amended in 1956 to alter the applicability to the modern state of Punjab. Apart from extending laws, it also validates local customs, establishes local watchmen and grants the power to raise local taxes to pay the police. The powers conferred under the Act are archaic and newer laws exist that address the same matters. Hence, this Act can be repealed subject to factual verification that a law in force does not solely depend on this Act for its applicability. This Act has also been recommended for repeal by the PC Jain Commission in its Appendix A-5.

23. Foreign Recruiting Act, Act 4 of 1874

Category: International Relations

Recommendation: Consider for repeal

This Act empowered the Government to issue an order that prevented the recruitment of Indians by a foreign State. The Act confers a wide discretion on the Government to specify the conditions under which persons may be barred from being recruited by a foreign State. According to the Law Commission, in its 43rd Report on Offences against National Security (1971), such wide discretion potentially violate the constitutional might guarantee to freedom of occupation under Article 19. The 2nd Administrative Reforms Commission Report of 2006 has also observed that this Act is outdated. This Act has been recommended for repeal by the PC Jain Commission in its Appendix A-1.

24. Laws Local Extent Act, Act 15 of 1874

Category: State Reorganisation and Extension of Laws

Recommendation: Repeal in consultation with relevant state(s)

The Act declares the territorial extent of certain laws passed by the Legislative Council of India and the Council of the Governor General of India. There are five Schedules to this Act which enumerate the laws applicable to the whole of British India, to the Bombay, Madras, Bengal Presidencies, and to the North-Western Provinces of the Presidency of Fort William in Bengal. The territorial divisions dealt with in this Act existed prior to 1947, and have no relevance to the modern day demarcation of States. The territorial applicability of laws is now determined under newer laws such as the State Reorganisation Acts. Hence, this Act can be repealed subject to factual verification that a law in force does not solely depend on this Act for its applicability. This Act has also been recommended for repeal by the PC Jain Commission in its Appendix A-1.

25. Central Provinces Laws Act, Act 20 of 1875

Category: State Reorganisation and Extension of Laws

Recommendation: Repeal

This Act deals with the extension of laws to the Central Provinces. Since the Central Provinces are no longer an administrative unit, this law may be repealed in the same manner as Item 21 above. Repeal was also recommended by the PC Jain Commission in its Appendix A-1.

26. Oudh Laws Act, Act 18 of 1876

Category: State Reorganisation and Extension of Laws

Recommendation: Repeal in consultation with relevant state(s)

The Act was enacted to amend and declare the laws to be administered in the princely state of Oudh. These laws dealt with matters such as issues related to land revenue, and questions regarding adoption, guardianship, succession, and partition. Oudh is now a region in Uttar Pradesh called Awadh and ceases to exist as a separate administrative unit. Hence, this law is redundant.

27. Dramatic Performances Act, Act 19 of 1876

Category: Criminal Justice

Recommendation: Consider for repeal

The Act empowers the State Government to prohibit performances that are scandalous. defamatory or likely to excite feelings of disaffection. Disobeying such prohibitions attracts penalties. It was enacted during the colonial era and extensively used to curb nationalist sentiments propagated through dramatic performances. It has no place in a modern democratic society. States like Delhi and West Bengal have repealed it. In 2013, the Madras High Court in N. V. Sankaran alias Gnaniv. The State Of Tamil Nadu [2013 (1) CTC 686] held that Sections 2(1), 3, 4, 6 and 7 of the Tamil Nadu Dramatic Performance Act, 1954 and Rule 4 of the Tamil Nadu Dramatic Performances Rules, 1955 violate Articles 14 and 19 of the Constitution. These provisions are substantially similar to the central legislation, which should be considered for repeal on these grounds.

28. Elephants' Preservation Act, Act 6 of 1879

Category: Environmental Law

Recommendation: Repeal

The Act makes it an offence to kill, injure or capture wild elephants except in cases of self-defence, or in accordance with a licence granted under the Act. However, the Act imposes only an insignificant fine Rs. 500 for its contravention, while of а subsequent conviction attracts imprisonment for 6 months along with the fine. The purpose of the Act is now subsumed by the Wildlife (Protection) Act, 1972 which has similar provisions on the prohibition of killing wild animals and on procedures for licensing. Elephants are included within the ambit of the 1972 Act, which also has more stringent penalties. Therefore the 1879 Act is redundant.

29. Dekkhan Agriculturists' Relief Act, Act 17 of 1879

Category: Agriculture and Animal Husbandry

Recommendation: Repeal in consultation with relevant state(s)

The Act was enacted to provide succour to indebted agriculturists in certain parts of the Deccan. The relevant States in the area, namely Maharashtra, Andhra Pradesh, Kerala, Karnataka and Tamil Nadu all now have separate debt relief laws. Hence, the purpose of this Act has been subsumed by laws. However, since the other competent legislature for the subject of agricultural indebtedness is the State, repeal must proceed accordingly. For example, the erstwhile State of Bombay expressly repealed the 1879 Act. The Act may be recommended for repeal to the States to which it has been extended by notification.

30. Raipur and Khattra Laws Act, Act 19 of 1879

Category: State Reorganisation and Extension of Laws

Recommendation: Repeal

This law was enacted when Raipur and Khattra were transferred to the District of Bankura, to enforce the same laws in these places as was in force in the rest of Bankura. It is conceptually similar to the Dehra Dun Act, 1871 and may be repealed for the same reasons.

31. Fort William Act, Act 13 of 1881

Category: Criminal Justice

Recommendation: Repeal

The Act provided for the better government of Fort William in Bengal and the Chief of Army Staff was given the power to make rules in relation to the matters specified in the Schedule appended to the Act (some of the matters being throwing dirt or rubbish, rash and negligent driving, disorderly behaviour in public). The Act imposes light penalties, as little as a fine for Rs. 50 or imprisonment for 4 days, for infringement of these rules. The Act was considered for repeal by the 148th Law Commission Report, 1993 for being unconstitutional. It was observed that "the delegation to a Commissioned Officer in the Indian Army of the power to try and punish persons charged with the violation of the rules framed under the Act is contrary to the general scheme of the Constitution and is opposed to the directive principle of separation of the judiciary from the executive." Even though the Law Commission did not recommend repeal of this Act, the PC Jain Commission in its Appendix A-5 did.

32. Agriculturists' Loans Act, Act 12 of 1884

Category: Agriculture and Animal Husbandry

Recommendation: Repeal

This Act was enacted to amend and provide for the extension to certain territories of the Northern

India Takkavi Act, 1879. The 1879 Act was enacted to provide for the recovery of certain advances made to landholders in the territories administered by the Lieutenant-Governors of the North-Western Frontier Provinces and the Punjab, and the Chief Commissioners of Oudh, the Central Provinces, Assam and Ajmer. The 1879 Act does not find mention in the Chronological List of Central Acts published by the Ministry of Law and Justice and hence, does not exist now. The 1884 Act is now obsolete and has been recommended for repeal by the PC Jain Commission Report in its Appendix A-5 as well.

33. Births, Deaths and Marriages Registration Act, Act 6 of 1886

Category: Symbols, Records and Statistics

Recommendation: Repeal

The Act provides for the voluntary registration of the births and deaths of certain classes of persons, mainly Christians and Parsis, along with those governed by the Indian Succession Act. The 211th Law Commission Report calls the title of this Act 'misleading' because the Act does not consist any provisions for registration of marriages, either voluntary or compulsory. Registration of only certain classes of people belonging to a specific religion is likely to fall foul of Article 14 of the Constitution. Further, registration of births and already provided deaths is for under the Registration of Births and Deaths Act, 1969, while marriage are registered under the Hindu Marriage Act, Special Marriage Act etc. The Act has also been recommended for repeal by the PC Jain Commission Report in its Appendix A-5 as well.

34. King of Oudh's Estate Act, Act 19 of 1887

Category: Land Laws

Recommendation: Repeal in consultation with relevant state(s)

enacted The Act was to provide for the administration of the estate of Wajid Ali Shah, the King of the erstwhile princely state of Oudh. The Act gave exclusive authority to the Governor-General-in-Council to act in the administration of the property of the King of Oudh and satisfy all claims made against it. Since almost 130 years have passed since this Act was enacted, and the position of the Governor-General-in-Council no longer exists, it would be safe to say that the purpose for which this Act was enacted has been served. This Act has also been recommended for repeal by the PC Jain Commission Report (Appendix A-5).

35. King of Oudh's Estate, Act 14 of 1888

Category: Land Laws

Recommendation: Repeal in consultation with relevant state(s)

This Act was enacted to make further provision for the administration of the estate of the King of Oudh. The reason for repeal for the 1887 Act applies to this Act as well. This Act has also been recommended for repeal by the PC Jain Commission in its Appendix A-5.

36. United Provinces Act, Act 20 of 1890

Category: State Reorganisation and Extension of Laws

Recommendation: Repeal

This Act was enacted for the purposes of administration of the Northwestern Provinces and Oudh. It repeals and extends certain laws in those areas, and deals with the establishment of a Board of Revenue in Oudh. Since neither of these entities are current administrative units, this Act may be repealed.

37. Reformatory Schools Act, Act 8 of 1897

Category: Woman and Child Development

Recommendation: Repeal

The Act was enacted to amend the law relating to reformatory schools and to make further provisions for dealing with 'youthful offenders'. It gives the power to establish Reformatory Schools, inspect them, and for courts to direct youthful offenders to these schools. This Act may be in conflict with Article 14 of the Constitution as it only applicable to boy under the age of 15, and not to girls. The Act speaks of 'detention' in reformatory schools which is against the scheme of the Juvenile Justice (Care and Protection of Children) Act, 2000, which governs the juvenile justice procedure for all children below the age of 18, and provides for setting up of observation homes and special homes for juveniles in conflict with law. In light of this, the Reformatory Schools Act, 1897 is in conflict with newer law.

38. Live-stock Importation Act, Act 9 of 1898

Category: Public Health

Recommendation: Repeal with the introduction of new law

This Act was enacted to make provisions for the regulation of importation of live-stock which may be affected by infectious or contagious disorders. Since the provisions of the Act have not kept pace with modern developments, this Act was proposed to be repealed and replaced by the Agricultural Biosecurity Bill, 2013 (which lapsed in the Lok Sabha). The Statement of Objects and Reasons of the 2013 Bill specifically mentions that this Act and the Destructive Insects and Pests Act, 1914 are 'age-old legislations' and 'inadequate or obsolete definitions in these Acts need to be updated'. However, this Act cannot simply be repealed without new provisions to replace the ones being repealed.

39. Prevention of Seditious Meetings Act, Act 10 of 1911

Category: Criminal Justice

Recommendation: Repeal

This Act empowered a District Magistrate or Commissioner of Police to prohibit a public meeting in a proclaimed area if they believe such meeting is likely to promote sedition. This Act was enacted with the express purpose of clamping down on meetings being held by nationalists. The Act prohibited meetings 'likely to cause disturbance or public excitement', but the specific provisions creating offences suffer from vagueness. Given that private meetings are also covered under this Act by virtue of section 3(2), its provisions are unduly harsh. The continuation of this colonial legislation is unnecessary given the extensive provisions relating to sedition under the Indian Penal Code. Further, the provisions of the Act are likely to be *ultra vires* Articles 19(1)(a) and (b)

40. Bengal, Bihar and Orissa and Assam Laws Act, Act 7 of 1912

Category: State Reorganisation and Extension of Laws

Recommendation: Repeal

This law was enacted as a result of administrative reorganisation of the Provinces of Bengal, Bihar, Orissa and Assam. The construction of certain references in existing laws were altered as a result by this Act. The administrative needs of this Act have expired, and it may be repealed. This was also recommended by the PC Jain Commission in its Appendix A-5.

41. Wild Birds and Animals Protection Act, Act 8 of 1912

Category: Environmental Law

Recommendation: Repeal

The Act made it an offence to capture, kill or carry on trade of any bird or animal included in the Schedule annexed to the Act. The purpose of the Act is now subsumed by the Wildlife (Protection) Act, 1972 which ensures the protection of wild animals, birds and plants with more stringent penalties.

42. Destructive Insects and Pests Act, Act 2 of 1914.

Category: Agriculture and Animal Husbandry

Recommendation: Repeal with the introduction of new law

The Act was enacted to prevent the introduction into and the transport from one State to another in India of any insects, fungus or other pest which may be destructive to crops. This Act was proposed to be repealed and replaced by the Agricultural Biosecurity Bill, 2013, as was the case with the Live-stock Importation Act, 1898 [Item 35 on this list]. This law is out of date and should be repealed, however, new law must be enacted to govern the subject matter.

43. King of Oudh's Estate Validation Act, Act 12 of 1917

Category: Land Laws

Recommendation: Repeal with consultation of the state(s)

The Act was enacted to validate deeds of conveyance and a trust deed relating to certain properties belonging to the King of Oudh. Copies of the said deeds of conveyance and trust deed are annexed in the Schedule to this Act. The reason for repeal for the 1887 Act and the 1888 Act (Entries 31 and 32 of this list) applies to this Act as well. This Act has also been recommended for repeal by the PC Jain Commission in its Appendix A-5.

44. Police (Incitement to Disaffection) Act, Act 22 of 1922

Category: Criminal Justice

Recommendation: Repeal

This colonial Act introduced as a curb to nationalist activities made it an offence to spread disaffection among the police. The Act is loosely worded and prone to misuse. Also, the Act does not describe what amounts to 'disaffection'. This law acts as a significant curb on the freedom of speech, though it is not an obsolete law given some documented uses. However, the need for this law should be re-examined in light of its potential infringement of Articles 19(1) (a) and (b) of the Constitution.

45. Sheriff of Calcutta (Power of Custody) Act, Act 20 of 1931

Category: Criminal Justice

Recommendation: Repeal

This Act extended the powers of the Sheriffs of Calcutta to hold persons in lawful custody. If the Sheriff was required to take a route while holding a person that lay outside his jurisdiction, this Act permitted him to do so. The position now held by Sheriffs in Kolkata is purely titular, without any executive power, thus making this Act unnecessary. There is no recorded evidence of the use of this Act. This Act has been recommended for repeal by the PC Jain Commission (Appendix A-5).

46. Public Suits Validation Act, Act 11 of 1932

Category: Civil Procedure

Recommendation: Repeal

This Act was enacted to validate certain suits relating to public matters instituted under Sections 91 and 92 of the Code of Civil Procedure, 1908 which were pending in 1932, and where the previous sanction of the State Government had not been obtained. These suits dealt with public nuisance and public trusts. This Act was recommended for repeal by the PC Jain Commission Report in its Appendix A-5. Given that more than eighty years have passed since the suits governed by this Act was filed, this Act may be repealed with a suitable savings clause that ensures pending proceedings, if any, are unaffected by the repeal.

47. Bengal Suppression of Terrorist Outrages (Supplementary) Act, Act 24 of 1932

Category: Criminal Justice

Recommendation: Repeal

This Act was enacted to supplement the Bengal Suppression of Terrorist Outrages Act, 1932 (the chief Act). The Supplementary Act has no relevance since the chief Act has been repealed. Further, this Act has been recommended for repeal by the PC Jain Commission in its Appendix A-5.

48. Children (Pledging of Labour) Act, Act 2 of 1933

Category: Labour Laws

Recommendation: Repeal

The Act was enacted to prohibit the pledging of the labour of children. However, the purpose of the Act is defeated by the proviso to the definition of 'agreement' under section 2. While an agreement to pledge the labour of a child is prohibited, the said proviso says that 'an agreement made without detriment to a child, and not made in consideration of any benefit other than reasonable wages to be paid for the child's service' is not prohibited. This proviso would amount to approving child labour if 'reasonable wages' are paid the child. to

Additionally, the fines imposed under the Act are paltry and hardly serve as a deterrent. The Report of the Second Indian National Labour Commission, 2002 has recommended repeal of the Act. The Report points out that provisions relating to pledging of child labour can be incorporated as part of the criminal law of the country. The provisions of this Act are not in sync with the Child Labour (Prohibition and Regulation) Act, 1986 which is now in place to determine where, and under what conditions children can be employed. In addition, proposed amendments to the Child Labour (Prohibition and Regulation) Act, 1986, in 2014, seek to outlaw all forms of child labour. The provisions of this Act will be in conflict with these progressive amendments.

49. Assam Criminal Law Amendment (Supplementary) Act, Act 27 of 1934

Category: Criminal Justice

Recommendation: Repeal

The purpose of this Act was to supplement the Assam Criminal Law Amendment Act, 1934 (the chief Act). The chief Act and the Code of Criminal Procedure, 1898 find mention in this Act. Neither of these legislations exist any more. Further, the Code of Criminal Procedure, 1973 has replaced the Cr.P.C., 1898. Hence, the Supplementary Act is redundant.

50. Bangalore Marriages Validating Act, Act 16 of 1936

Category: Personal Laws

Recommendation: Repeal

The purpose of this Act was to validate certain marriages solemnised by Mr. Walter James McDonald Redwood (a certain priest) in Bangalore. The Act has now served its purpose and hence, repealed. This Act has should be been recommended for repeal by the PC Jain Commission in its Appendix A-1.

51. Berar Laws Act, Act 4 of 1941

Category: State Reorganisation and Extension of Laws

Recommendation: Repeal

This Act was enacted to extend the application of certain Central laws to the erstwhile province of Berar. The object of this Act was to assimilate the provisions of the Central Acts passed before April 1st, 1937 with those which were passed after that date. Berar now ceases to exist as an independent administrative unit, and forms part of the State of Maharashtra. The 148th Law Commission Report, 1993 considered this Act, and recommend its repeal for 'obvious reasons'.

52. Railways (Local Authorities' Taxation) Act, Act 25 of 1941

Category: Taxes, Tolls and Cess Laws

Recommendation: Repeal

The Act was enacted to declare the extent to which railway property shall be liable to taxation imposed by an authority within a State. However, Section 184 of the Railways Act, 1989 provides for 'Taxation on Railways by Local Authorities'. Hence, the purpose of the 1941 Act has been saved by the 1989 Act. After an assessment of both the Acts and by inserting a suitable savings provision, the 1941 Act can be considered for repeal.

53. War Injuries (Compensation Insurance) Act, Act 23 of 1943

Category: Labour Laws

Recommendation: Repeal

The Act was enacted to impose on employers a liability to pay compensation to workmen sustaining war injuries, and to provide for the insurance of employers against such liability. There is no evidence of this Act being used in the last five decades. Further, the provisions of this Act may be validly covered under the Personal Injuries Compensation Insurance Act 1963.

54. Junagadh Administration (Property) Act, Act 26 of 1948

Category: Land Laws

Recommendation: Repeal

This Act was enacted for the vesting of certain property belonging to the State of Junagadh in an Administrator appointed by the Central Government. Junagarh was an erstwhile princely state in British India. Junagadh is now a district in Gujarat and is not administered under this law. Hence, this Act is now obsolete. The PC Jain Commission (Appendix A-5) has also recommended repeal of this Act.

55. Continuance of Legal Proceedings Act, Act 38 of 1948

Category: Administration of Justice

Recommendation: Repeal

This Act authorises the continuance of certain proceedings against the then newly-created Dominion of India or the Provinces which were pending immediately before August 15, 1947. This Act has been recommended for repeal by the 96th Law Commission Report, 1984. While recommending its repeal, the Report mentions that the proceedings to which the Act refers must have by now been disposed of and hence, the law should be repealed as spent, subject to verification of the factual position. By way of abundant caution, a suitable savings clause may be inserted in the repealing law so that any pending proceedings are unaffected by the repeal of the Act.

56. Mangrol and Manavadar (Administration of Property) Act, Act 2 of 1949

Category: Land Laws

Recommendation: Repeal in consultation with relevant state(s)

This Act was enacted to provide for the vesting of certain properties belonging to the States of Mangrol and Manavadar in the Managers of the said States. Mangrol and Manavadar were both erstwhile princely states in British India. The properties vested in the Secretary of State were those which stood in the name of the Sheikh of Mangrol or the Khan of Manavadar. Since princely states do not exist in India now, these territories are not under the administration of these rulers. Mangrol and Manavadar are both municipalities in the district of Junagadh in Gujarat and hence, are administered by the State Government. This Act is now obsolete. The PC Jain Commission (Appendix A-5) has also recommended repeal of this Act.

57. Delhi Hotels (Control of Accommodation) Act, Act 24 of 1949

Category: Laws Relating to Administration of Union Territories and Delhi

Recommendation: Pending Repeal Bill should be passed.

This Act grants the Director of Estates the power to one-fourth of the total reserve up to accommodation available in certain private hotels in Delhi for use by government officials. The Act was brought into force for the purpose of addressing the issue of accommodation shortage for government officials in Delhi. However, this issue is no longer alive as India Tourism Development Corporation (ITDC) hotels and State guest houses be used for making can accommodation the arrangements for of government officials in transit. In this context, this can be argued to be unconstitutional, violative of Article 19(1)(g). Hence, this Act should be repealed. The Delhi Hotels (Control of Accommodation) Repeal Bill, 2014 is pending in the Rajya Sabha at present, and should be passed.

58. Companies (Donations to National Funds) Act, Act 54 of 1951

Category: Corporate Laws

Recommendation: Repeal

This Act enable companies to make donations to certain national funds, or any other Central Government- approved charitable Funds. The

159th Law Commission Report recommended that this Act be repealed after incorporating relevant changes under the Companies Act, 1956. With the enactment of Companies Act, 2013, Section 135 Responsibility) Social read (Corporate with Schedule VII imposes a mandatory duty on companies to contribute a specified percentage of their profits for a social and charitable purpose. Hence, the purpose of this Act has been subsumed by the 2013 Act. In July, 2014, the Ministry of Corporate Affairs confirmed that the relevant provisions of this Act has already been incorporated in the new Companies Act, 2013. This Act is therefore redundant.

59. Indian Independence Pakistan Courts (Pending Proceedings) Act, Act 9 of 1952.

Category: Administration of Justice

Recommendation: Repeal

This Act was enacted to render ineffective certain decrees and orders which were passed by courts in Pakistan, and to provide an alternative remedy to persons who had secured such decrees or orders. Hence, the Act catered to a temporary situation that existed subsequent to the partition of India.

This Act was considered but not recommended for repeal by the 96th Law Commission Report, 1984. The Report said that even though it may appear that the need for the Act does not exist anymore, 'it is not possible to say with absolute certainty that no such suit as is governed by the Act can be filed at the present day.'

However, another thirty years have passed since the 96th Law Commission Report arrived at this conclusion. Further, the limitation clause in the Act specifies that no suits may be instituted under this Act after one year from the date of enactment or the date of decree, whichever is later. Thus, any new proceedings are clearly barred by limitation, and any pending proceedings may be saved by a suitable savings clause.

60. Chandernagore (Merger) Act, Act 36 of 1954

Category: State Reorganisation and Extension of Laws

Recommendation: Repeal

The Act was enacted to provide for the merging of the French territory of Chandernagore into the State of West Bengal. The merger of territories has been achieved and the purpose of the Act is fulfilled. The Act is no longer in use and can be safely repealed with the condition that any action previously performed under the Act shall continue to be valid. This Act has also been recommended for repeal by the PC Jain Commission in its Appendix B.

61. Newspaper (Price and Page) Act, Act 45 of 1956

Category: Media, Communications and Publishing

Recommendation: Repeal

This Act was enacted to provide for the regulation of the prices charged for newspapers in relation to their pages so as to prevent unfair competition among newspapers. Section 3 of the Act empowered the Central Government to make orders providing for the regulation of the prices charged for newspapers in relation to their maximum or minimum number of pages, sizes or areas and for the space to be allotted for advertisements. Section 3 was struck down in *Sakal Papers Pvt. Ltd.* v. *Union of India* [AIR 1962 SC 305] for violating Article 19(1)(a). Since the main provision, i.e. Section 3, has been struck down, fresh orders cannot be issued under the Act. Consequently, the Act serves no purpose, but remains on the statute books and should be repealed.

62. Newspaper (Price and Page) Continuance Act, Act 36 of 1961

Category: Media, Communications and Publishing

Recommendation: Repeal

The Newspaper (Price and Page) Act, 1956 was originally enacted for a period of five years. This Act enacted in 1961 provided for the indefinite continuation of the 1956 Act by deleting the provision in the original Act that limited its operation. Since the main Act should be deleted for the reasons stated above, this Act should be repealed as well.

63. Young Persons (Harmful Publications) Act, Act 93 of 1956

Category: Media, Communications and Publishing

Recommendation: Consider for repeal

This Act was enacted to prevent the dissemination of certain publications considered harmful to young persons. 'Young person' has been defined under the Act as a person under the age of 21 years which is inconsonant with several other legislations defining the age of majority. Moreover, multiple laws govern this area—The IPC penalises speech and publications in various forms. The Protection of Children from Sexual Offences Act, 2012 (POCSO) was enacted *inter alia* to protect children from analogous harmful publications. This Act has also been recommended for repeal by the PC Jain Commission in its Appendix A-1.

64. Women's and Children's Institutions (Licensing) Act, Act 105 of 1956

Category: Women and Child Development

Recommendation: Repeal with allied amendment of newer legislation

The Act provides for the licensing of institutions for women and children. Institution under the Act are established and maintained for the reception, care, protection and welfare of women and children. The Ministry of Women and Child Development had said in 2012 that the 1956 Act has no value and stood repealed after the Juvenile Justice (Care and Protection of Children) Act, 2000 came into force. This stand taken by the Ministry was also affirmed by the High Court of Delhi in 2014 in Chhatravas, Chandra Arya Vidya Mandir v. The Director, Department of Women and Child Development and [MANU/DE/0566/2014]. However, Anr. there should be clarity in this respect and the repeal of the 1956 Act should be brought about by amending the existing repeal and savings clause of the 2000 Act (which does not currently mention the 1956 Act).

65. Orissa Weights and Measures (Delhi Repeal) Act, Act 57 of 1958

Category: Consumer Affairs

Recommendation: Repeal

This Act was enacted to repeal the Orissa Weights and Measures Act, 1943, in its application to the Union territory of Delhi. This Act provided that as soon as the Rajasthan Weights and Measures (Enforcement) Act, 1958 would come in force in the Union territory of Delhi, the Orissa Act would stand repealed. Since the purpose of this Act has been fulfilled, it should be repealed. The Act has been recommended for repeal by the PC Jain Commission Report in its Appendix A-5 as well.

66. Travancore-Cochin Vehicles Taxation (Amendment and Validation) Act, Act 42 of 1959

Category: Taxes, Tolls and Cess Laws

Recommendation: Repeal in consultation with relevant state(s)

The Act was enacted to amend the Travancore-Cochin Vehicles Taxation Act, 1950. Its purpose has been served, and it can now be repealed. The PC Jain Commission has also recommended repeal of this Act in its Appendix A-1.

67. Mahendra Pratap Singh Estates (Repeal) Act, Act 48 of 1960

Category: Land Laws

Recommendation: Repeal

This Act was enacted to repeal the Mahendra Pratap Singh Estates Act, 1923. The 1923 Act provided for the forfeiture of the estates and other property of Mahendra Pratap Singh, who was the ruler of the princely state of Mursan (presently, in the State of Uttar Pradesh). The Act provided for granting his estate to his son. The repeal Act has now served its purpose and the 1923 Act is not in force any more. Hence, this Act is now redundant. Any pending proceedings under the original Act will continue to be saved under Section 6 of the General Clauses Act. The PC Jain Commission has also recommended repeal of this Act (Appendix A-5).

68. Land Acquisition (Amendment) Act, Act 31 of 1962

Category: Land Laws

Recommendation: Repeal

The Act amended the Land Acquisition Act, 1894 and validated certain acquisitions under the 1894 Act made before July 20th, 1962. The purpose of the Act has been fulfilled. Also, the 1894 Act has been repealed by Section 114(1) of the Right to Compensation and Transparency in Land Acquisition, Resettlement Rehabilitation and (LARR) Act, 2013 and replaced by this new statute. Hence, this Act is now redundant. It has also been recommended repeal for by the PC Jain Commission Report in its Appendix A-1.

69. Land Acquisition (Amendment and Validation) Act, Act 13 of 1967

Category: Land Laws Recommendation: Repeal This Act was enacted to amend the Land Acquisition Act, 1894 and to validate certain acquisitions. The purpose of this Act has also been fulfilled. Further, as already mentioned the 1894 Act has been repealed. This Act has also been recommended for repeal by the PC Jain Commission Report in its Appendix A-1.

70. Delhi and Ajmer Rent Control (Nasirabad Cantonment Repeal) Act, Act 49 of 1968

Category: Rent and Tenancy

Recommendation: Repeal

This Act was enacted to repeal the Delhi and Ajmer Rent Control Act, 1952 in force in the cantonment of Nasirabad (in the municipal area of Ajmer, Rajasthan). This Act provided that the Rajasthan Premises (Control of Rent and Eviction) Act, 1950 would be extended to Nasirabad cantonment, and the 1952 Act would be repealed. The purpose of this Act has been served. Additionally, the Rajasthan Rent Control Act, 2001 has now been enacted by the State Legislature which has repealed the Rajasthan Premises (Control of Rent and Eviction) Act, 1950. The PC Jain Commission has recommended repeal of this Act in its Appendix A-1.

71. Parliamentary Proceedings (Protection of Publication) Repeal Act, Act 28 of 1976

Category: Parliament and State Legislatures

Recommendation: Repeal

This Act was enacted to repeal the Parliamentary Proceedings (Protection of Publication) Act, 1956. The 1956 Act has been repealed and hence, the repealing Act of 1976 has served its purpose. It is now redundant. A newer law on this subject, the Parliamentary Proceedings (Protection of Publication) Act, 1977 is now in force.

72. Shipping Development Fund Committee (Abolition) Act, Act 66 of 1986

Category: Maritime Law; Shipping and Inland Navigation

Recommendation: Repeal

The purpose of this Act was to abolish the Shipping Development Fund Committee ('the Committee') and provide for the disposal of its funds, assets and liabilities. These have been achieved. Thus, there is nothing further to be done under the Act. Also, this Act has been recommended for repeal by the PC Jain Commission in its Appendix A-1 and the 159th Report of the Law Commission, 1998.

Summing-up

4.6 In today's times when national economies are increasingly becoming globally 'interdependent' and 'interconnected', ignoring to recognize the above symbiotic linkages between law and economy can prove very costly to the nation. As the liberalised economy gets and modernised encompassing phenomenal changes brought in almost every walk of life the need for laws to keep pace with changes thus occurring become fundamental requirement lest there should appear legal gaps, inconsistencies and contradictions causing serious impediments to the processes of 'growth' and of 'development'.

4.7 To conclude, it may not be out of place to remember what one of eminent scholar of jurisprudence Puchta long ago had to say : "Law grows with the growth and strengthens with the strength of people......". We wonder whether 'law' in our system is growing and gaining strength or in many respects, say for example in case of obsolete, irrelevant and are archaic laws remaining on the statute books still remain muddled and outmoded. There is urgent need to ensure that laws and legal structures keep pace and are reflective and responsive to growing needs and challenges of the time. Commission hopes that the suggestions and recommendations made in the report constitute a step in that march of law.

[Justice A.P. Shah] Chairman

[Justice S.N. Kapoor][Prof. (Dr.) Mool Chand Sharma][Justice Usha Mehra]MemberMemberMember

[Dr. S.S. Chahar] Member-Secretary [P.K. Malhotra] Ex-officio Member [Dr. Sanjay Singh] Ex-officio Member

<u> Appendix – I</u>

(refer para of the report)

CATEGORIES OF CENTRAL LAWS

Category Value	Category	Brief Description	Number of laws in this category
1	Administration of Justice	Laws relating to the establishment and jurisdiction of various courts and their functioning. Further, it also includes all laws related to judges and legal services.	38
2	Agriculture and Animal Husbandry	Laws relating to agriculture, such as boards set up for promotion of certain agricultural produce and dairy products, relief related to agricultural lands, and protection of farmers rights.	9
3	Alternative Dispute Resolution	Laws that provide for alternative dispute resolution mechanisms.	2
4	Banking and Insurance	Laws setting up, regulating, and nationalising banks and insurance corporations.	28
5	Charitable and Religious Institutions; Cooperative Societies	This category provides for the setting up and regulation of charitable and religious institutions as well as various co-operative societies.	21
	Citizenship; Admission into, Emigration to,		
6	and Expulsion from, India; and Cross-border Movement	Laws relating to citizenship and determining the majority age in India; Laws relating to foreigners, immigration laws and extradition laws.	15
7	Civil Procedure	Laws that lay down the procedural aspects of any civil suit.	14
8	Consumer Affairs	Laws relating to metrology and consumer protection.	6
9	Contracts and Torts	Laws relating to contracts, sale of goods, and partnership. In addition, it includes the few laws related to tort.	7
10	Corporate Laws	Laws relating to companies, including limited liability partnerships, company securities, and competition law.	8
11	Criminal Justice	Laws relating to the criminal justice system, including laws related to substantive offences, laws dealing with criminal procedure, and laws setting up and regulating	62

		various institutions involved in criminal justice, such as the police, prisons, and other enforcement bodies.				
12	Defence of India and Armed Forces	Laws relating to the armed forces of India, including the army, navy and air forces. It further includes laws relating to cantonments and those in relation to war or use of force, such as weapons.	34			
13	Delimitation and Elections	Laws relating to elections at various levels as well as delimitation for the purposes of elections	11			
14	Education	Laws that govern the educational sector, such as right to education and laws setting up of various educational boards.				
15	Energy Laws	Laws relating to petroleum, oil, coal, natural gas, electricity, and nuclear power.				
16	Environmental Law	Laws that provide for the protection of the environment and prevention of pollution.	13			
17	Financial Laws	Laws related to the financial sector in India, including various specialised institutions other than banks.	45			
18	Food and Public Distribution	Laws relating to essential commodities, regulation of certain food products, warehousing, and the establishment of food corporation of India.	12			
19	Government Employees	Laws relating to public servants, including their conditions of service and other related acts.	15			
20	Industries	Laws providing for the general regulation of all industries as well as laws dealing with certain industries such as mines.	17			
21	Institutions of National and Cultural Importance	Laws that deal with institutions that have been either declared as institutions of national importance, are monuments or have cultural significance.	18			
22	Intellectual Property Law	Laws related to different types of intellectual property including trademarks, copyrights and patents.	7			
23	International Relations	Laws relating to international bodies and international relations of India, including diplomatic and consular relations.	21			
24	Labour Laws	General laws relating to labour welfare and protection as well as the laws providing for the regulation and safeguard of labour in specific industries.	60			

25	Land Laws	Laws relating to land acquisition, land ceiling, land administration laws prior to independence, and other land related laws.	42			
26	Land Revenue	This category deals exclusively with the imposition, and the mechanism for imposing, land revenue by the government. Most of these laws are pre-independence era and would now be administered by States.	20			
27	Laws Relating to Administration and Development of Local Areas	Laws relating to setting up of local level bodies, such as municipal corporations and district boards.				
28	Laws Relating to Administration of Union Territories and Delhi	Laws relating to the general administration of Union Territories, and to the National Capital Territory of Delhi				
29	Legal, Medical and Other Professions	Laws that regulates various professions and professionals, such as lawyers, doctors, chartered accountants, etc.				
30	Maritime Law; Shipping and Inland Navigation	Laws relating to various aspects of maritime law, shipping and inland navigation.	25			
31	Media, Communications and Publishing	Laws related to various forms of media, including print, newspapers and television. It also includes laws regulating different modes of communication and the publishing of books and newspapers.	17			
32	Nationalisation	Laws that enabled and dealt with the nationalisation of various industries and companies, other than banks.	59			
33	Ombudsman and Monitoring Bodies	Laws relating to the monitoring of government functions, such as those relating to the CAG, CVC and the Lokpal				
34	Personal Laws	Laws governing the personal relationships of an individual, such as marriage, divorce, succession, etc.	31			
35	President, Parliament and State Legislatures	Laws related to the organisation of the parliament and various state legislatures. Further, it also includes laws relating to the President, Vice-President, Governors and ministers.	21			
36	Property Law	Laws relating to private property, such as trusts, easements, transfer of property etc.	15			
37	Public Health	Laws related to disease control, disabilities, and other public health related laws. It also includes laws that regulate the standards for food, medicines, cosmetics etc.	17			
38	Rent and Tenancy	Rent control laws as well as laws regulating landlord and tenant relationships.	11			

39	Residuary Laws relating to Administration	This is a residuary category, which includes laws relating to changing of name of a State or Union Territory, laws relating to the administration of Union Territories, and other general laws applicable to the administration and legislature.	6
40	Social Welfare	Laws protecting various disadvantaged groups, including laws setting up commissions for such groups.	14
41	State Re-organisation and Extension of Laws	Laws related to the administrative formation of states and transfer of land in relation to re-organisation of States. In addition, laws that have extended, repealed or assimilated central or state laws of a certain area to other States or areas.	58
42	Symbols, Records and Statistics	Laws relating to national and state emblems, public records, and statistics collected for different purposes.	9
43	Taxes, Tolls & Cess Laws	Laws related to taxes, custom duties, excise, cess etc.	68
44	Textiles	Laws regulating various specialised textile industries.	7
45	Trade and Commerce	Laws relating to inter-state and international trade, including SEZs and import and export. In addition, it also includes the formation of Boards for the promotion of trade of certain cash crops.	21
46	Transportation and Infrastructure	Laws governing various aspects of the different modes of transportation, including railways, aircrafts, motor vehicles, ferries etc. It also includes laws relating to infrastructure of the country, including roads, waterways and dams.	30
47	Tribunals	Laws that establish specialised tribunals.	8
48	Universities and Technical Institutions	Laws that establish various universities, scientific and technical institutions.	46
49	Woman and Child Development	This category includes all laws that relate to the welfare and protection of women and children, including laws setting up commissions in this regard.	14
	Total		1086

CENTRAL LAWS ARRANGED ACCORDING TO CATEGORY

Category Category Value	S1. No.	Year	Act. No.	Name
1 Administration of Justice	1.1	1850	18	Judicial Officers Protection Act
	1.2	1852	8	Sheriffs' Fees Act
	1.3	1869	14	Bombay Civil Courts Act
	1.4	1870	7	Court-fees Act
	1.5	1871	19	Bengal Sessions Courts Act
	1.6	1873	3	Madras Civil Courts Act
	1.7	1875	18	Indian Law Reports Act
	1.8	1882	15	Presidency Small Cause Courts Act
	1.9	1887	9	Provincial Small Cause Courts Act
	1.10	1887	12	Bengal, Agra and Assam Civil Courts Act
	1.11	1888	12	City of Bombay Municipal (Supplementary) Act
	1.12	1891	16	Colonial Courts of Admiralty (India) Act
	1.13	1892	7	Madras City Civil Court Act
	1.14	1919	15	Calcutta High Court (Jurisdictional Limits) Act
	1.15	1931	20	Sheriff of Calcutta (Power of Custody) Act
	1.16	1936	5	Decrees and Orders Validating Act
	1.17	1948	38	Continuance of Legal Proceedings Act

1.18	1950	7	High Courts (Seals) Act							
1.19	1950	18	Special Criminal Courts (Jurisdiction) Act							
1.20	1952	9	Indian Independence Pakistan Courts (Pending Proceedings) Act							
1.21	1953	41	Calcutta High Court (Extension of Jurisdiction) Act							
1.22	1954	28	High Court Judges (Salaries and Conditions of Service) Act							
1.23	1955	56	Manipur (Courts) Act							
1.24	1956	55	Supreme Court (Number of Judges) Act							
1.25	1958	41	Supreme Court Judges (Salaries and Conditions of Service) Act							
1.26	1966	26	Delhi High Court Act							
1.27	1967	28	Court-fees (Delhi Amendment) Act							
1.28	1968	51	Judges (Inquiry) Act							
1.29	1970	28	Supreme Court (Enlargement of Criminal Appellate Jurisdiction) Act							
1.30	1971	70	Contempt of Courts Act							
1.31	1976	57	High Court at Patna (Establishment of a Permanent Bench at Ranchi) Act							
1.32	1976	77	Disturbed Areas (Special Courts) Act							
1.33	1981	26	High Court at Bombay (Extension of Jurisdiction to Goa, Daman and Diu) Act							
1.34	1984	61	Terrorist Affected Areas (Special Courts) Act							
1.35	1984	66	Family Courts Act							
1.36	1985	59	Judges (Protection) Act							
1.37	1992	27	Special Court (Trial of Offences Relating to Transactions in Securities) Act							

		1.38	2009	4	Gram Nyayalayas Act
					See Also,
					Taxes, Tolls & Cess Laws:
					Union Territories (Stamp and Court-fees Laws) Act
2	Agriculture and Animal Husbandry	2.1	1879	17	Dekkhan Agriculturists' Relief Act
	Trasbanary	2.2	1884	12	Agriculturists' Loans Act
		2.3	1962	26	National Co-operative Development Corporation Act
		2.4	1966	54	Seeds Act
		2.5	1983	29	National Oil Seeds and Vegetable Oils Development Board Act
		2.6	1987	37	National Dairy Development Board Act
		2.7	1992	12	Destructive Insects and Pests (Amendment and Validation) Act
		2.8	2001	53	Protection of Plant Varieties and Farmer's Right Act
		2.9	2005	24	Coastal Aquaculture Authority Act
					See Also,
					Trade and Commerce:
					Agricultural and Processed Food Products Export Development Authority Act, 1985 Taxes, Tolls & Cess Laws:
					Cotton Copra and Vegetable Oils Cess (Abolition) Act
					Produce Cess Laws (Abolition) Act

3 Alternative Dispute Resolution				
	3.1	1987	39	Legal Services Authorities Act
	3.2	1996	26	Arbitration and Conciliation Act
				See Also,
				Civil Procedure:
				Goa, Daman and Diu (Extension of the Code of Civil Procedure and the Arbitration Act) Act
4 Banking and Insurance	4.1	1873	5	Government Savings Banks Act
	4.2	1934	2	Reserve Bank of India Act
	4.3	1938	4	Insurance Act
	4.4	1948	62	Reserve Bank (Transfer of Public Ownership) Act
	4.5	1949	10	Banking Regulation Act
	4.6	1950	*	State Bank of (Samastha) Act
	4.7	1953	54	Reserve Bank of India (Amendment and Miscellaneous Provisions) Act
	4.8	1955	23	State Bank of India Act
	4.9	1956	31	Life Insurance Corporation Act
	4.10	1956	79	State Bank of Hyderabad Act
	4.11	1959	38	State Bank of India (Subsidiary Banks) Act
	4.12	1962	56	State Associated Banks (Miscellaneous Provisions) Act
	4.13	1965	23	Banking Laws (Application to Co-operative Societies) Act

4.1	4 1970	5	Banking Companies (Acquisition and Transfer of Undertakings) Act
4.1	.5 1972	57	General Insurance Business (Nationalisation) Act
4.1	6 1976	21	Regional Rural Banks Act
4.1	7 1976	72	Life Insurance Corporation (Modification of Settlement) Act
4.1	.8 1980	40	Banking Companies (Acquisition and Transfer of Undertakings) Act
4.1	.9 1981	28	Export-Import Bank of India Act
4.2	20 1981	61	National Bank for Agriculture and Rural Development Act
4.2	1 1982	62	State Bank of Sikkim (Acquisition of Shares) and Miscellaneous Provisions Act
4.2	1985	3	General Insurance Business (Nationalisation) Amendment Act
4.2	1987	53	National Housing Bank Act
4.2	.4 1989	39	Small Industries Development Bank of India Act
4.2	25 1997	7	Industrial Reconstruction Bank (Transfer of Undertakings and Repeal) Act
4.2	6 1999	41	Insurance Regulatory and Development Authority Act
4.2	27 2003	53	Industrial Development Bank (Transfer of Undertaking and Repeal) Act
			State Bank of Saurashtra (Repeal) and the State Bank of India (Subsidiary Banks) Amendment
4.2	2009	48	Act, 2009
			See Also,
			Environmental Law:
			Public Liability Insurance Act

5 Charitable and Religious				
Institutions; Co-operative	5.1	1860	21	Societies Registration Act
Societies	5.2	1863	20	Religious Endowments Act
	5.3	1880	1	Religious Societies Act
	5.4	1890	6	Charitable Endowments Act
	5.5	1899	23	Church of Scotland Kirk Sessions Act
	5.6	1912	2	Co-operative Societies Act
	5.7	1913	6	Mussalman Wakf Validating Act
	5.8	1920	14	Charitable and Religious Trusts Act
	5.9	1920	15	Indian Red Cross Society Act
	5.10	1923	42	Mussalman Wakf Act
	5.11	1925	24	Sikh Gurdwaras (Supplementary) Act
	5.12	1930	32	Mussalman Wakf Validating Act
	5.13	1955	36	Durgah Khawaja Saheb Act
	5.14	1959	29	Public Wakfs (Extension of Limitation) Act
	5.15	1971	82	Delhi Sikh Gurdwaras Act
	5.16	1988	41	Religious Institutions (Prevention of Misuse) Act
	5.17	1988	54	Auroville Foundation Act
	5.18	1991	42	Places of Worship (Special Provisions) Act

	5.19	1995	43	Wakf Act
	5.20	2002	35	Haj Committee Act
	5.21	2002	39	Multi-State Co-operative Societies Act
6 Citizenship; Admission into, Emigration to, and	6.1	1875	9	Majority Act
Expulsion	6.2	1920	34	Passport (Entry into India) Act
from, India; and Cross- border	6.3	1939	16	Registration of Foreigners Act
Movement	6.4	1946	31	Foreigners Act
	6.5	1948	58	Exchange of Prisoners Act
	6.6	1950	10	Immigrants (Expulsion from Assam) Act
	6.7	1955	57	Citizenship Act
	6.8	1962	34	Extradition Act
	6.9	1962	42	Foreigners Law (Application and Amendment) Act
	6.10	1967	15	Passports Act
	6.11	1983	31	Emigration Act
	6.12	1983	39	Illegal Migrants (Determination by Tribunals) Act
	6.13	2000	52	Immigration (Carriers' Liability) Act
	6.14	2003	49	Repatriation of Prisoners Act
	6.15	2010	31	Land Ports Authority of India Act, 2010
7 Civil Procedure	7.1	1855	12	Legal Representatives' Suits Act

	7.2	1872	1	Indian Evidence Act
	7.3	1887	7	Suits Valuation Act
	7.4	1891	18	Bankers' Books Evidence Act
	7.5	1908	5	Code of Civil Procedure
	7.6	1908	16	Registration Act
	7.7	1921	18	Maintenance Orders Enforcement Act
	7.8	1932	11	Public Suits Validation Act
	7.9	1939	30	Commercial Documents Evidence Act
	7.10	1963	36	Limitation Act
	7.11	1965	30	Goa, Daman and Diu (Extension of the Code of Civil Procedure and the Arbitration Act) Act
	7.12	1969	44	Oaths Act
	7.13	1978	14	Interest Act
	7.14	1985	21	Bhopal Gas Leak Disaster (Processing of Claims) Act
				See Also,
				Media, Communications and Publishing: Information Technology Act
8 Consumer Affairs	8.1	1937	1	Agricultural Produce (Grading and Marking) Act
	8.2	1951	39	Marking of Heavy Packages Act
	8.3	1958	57	Orissa Weights and Measures (Delhi Repeal) Act

	8.4	1967	25	Standards of Weights and Measures (Extension to Kohima and Mokokchung Districts) Act
	8.5	1986	68	Consumer Protection Act
	8.6	2010	1	Legal Metrology Act, 2009
9 Contracts and Torts	9.1	1855	13	Fatal Accidents Act
	9.2	1871	1	Cattle-trespass Act
	9.3	1872	9	Indian Contract Act
	9.4	1882	7	Powers-of-Attorney Act
	9.5	1930	3	Sale of Goods Act
	9.6	1932	9	Indian Partnership Act
	9.7	1963	47	Specific Relief Act
10 Corporate Laws	10.1	1949	7	Scheduled Securities (Hyderabad) Act
	10.2	1951	54	Companies (Donations to National Funds) Act
	10.3	1960	63	Preference Shares (Regulation of Dividends) Act
	10.4	2003	12	Competition Act, 2002
	10.5	2004	1	Sick Industrial Companies (Special Provisions) Repeal Act, 2003
	10.6	2007	50	Tyre Corporation of India Limited (Disinvestment of Ownership) Act
	10.7	2009	6	Limited Liability Partnership Act
	10.8	2013	18	Companies Act, 2013
				See Also,
				Legal, Medical and Other Professionals: Company Secretaries Act

11 Criminal Justice	11.1	1854	16	Police, Agra
	11.2	1856	20	Bengal Chaukidari Act
	11.3	1857	21	Howrah Offences Act
	11.4	1859	12	Calcutta Pilots Act
	11.5	1859	24	Madras District Police Act
	11.6	1860	45	Indian Penal Code
	11.7	1861	5	Police Act
	11.8	1867	3	Public Gambling Act
	11.9	1871	4	Coroners Act
	11.10	1873	16	North-Western Provinces Village and Road Police Act
	11.11	1876	19	Dramatic Performances Act
	11.12	1881	13	Fort William Act
	11.13	1888	3	Police Act
	11.14	1894	9	Prisons Act
	11.15	1900	3	Prisoners Act
	11.16	1908	6	Explosive Substances Act
	11.17	1908	14	Indian Criminal Law Amendment Act
	11.18	1911	10	Prevention of Seditious Meetings Act
	11.19	1920	33	Identification of Prisoners Act
	11.20	1922	22	Police (Incitement to Disaffection) Act
	11.21	1923	19	Official Secrets Act

11.22	1925	8	Bengal Criminal Law Amendment (Supplementary) Act		
11.23	1932	23	Criminal Law (Amendment) Act		
11.24	1932	24	Bengal Suppression of Terrorist Outrages (Supplementary) Act		
11.25	1934	27	Assam Criminal Law Amendment (Supplementary) Act		
11.26	1938	20	Criminal Law (Amendment) Act		
11.27	1946	25	Delhi Special Police Establishment Act		
11.28	1948	52	Bombay Public Security Measures (Delhi Amendment) Act		
11.29	1949	64	Police Act		
11.30	1949	66	Central Reserve Police Force Act		
11.31	1950	29	Transfer of Prisoners Act		
11.32	1952	60	Commissions of Inquiry Act		
11.33	1952	63	State Armed Police Forces (Extension of Laws) Act		
11.34	1955	32	Prisoners (Attendance in Courts) Act		
11.35	1956	104	Immoral Traffic (Prevention) Act		
11.36	1957	23	Railway Protection Force Act		
11.37	1958	20	Probation of Offenders Act		
11.38	1959	54	Arms Act (Reprint 1967).		
11.39	1966	33	Police Forces (Restriction of Rights) Act		
11.40	1967	16	Anti-Corruption Laws (Amendment) Act		
11.41	1967	37	Unlawful Activities (Prevention) Act		

11.42	1971	69	Prevention of Insults to National Honour Act				
11.43	1974	2	Code of Criminal Procedure, 1973				
11.44	1974	12	Economic Offences (Inapplicability of Limitation) Act				
11.45	1976	106	Untouchability (Offences) Amendment and Miscellaneous Provision Act				
11.46	1978	34	Delhi Police Act				
11.47	1980	65	National Security Act				
11.48	1983	32	Punjab Disturbed Areas Act				
11.49	1983	33	Chandigarh Disturbed Areas Act				
11.50	1984	3	Prevention of Damage to Public Property Act				
11.51	1985	58	Intelligence Organisations (Restriction on Rights) Act				
11.52	1985	61	Narcotic Drugs and Psychotropic Substances Act				
11.53	1986	47	National Security Guard Act				
11.54	1988	34	Special Protection Group Act				
11.55	1988	46	Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act				
11.56	1988	49	Prevention of Corruption Act				
11.57	1989	33	Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act				
11.58	1993	36	SAARC Convention (Suppression of Terrorism) Act				
11.59	2004	26	Prevention of Terrorism (Repeal) Act				
11.60	2006	49	Indian Rifles (Repeal) Act				
11.61	2008	34	National Investigation Agency Act				

	11.62	2012	32	Protection of Children From Sexual Offences Act, 2012
-				See Also,
				Civil Procedure:
				Bankers' Books Evidence Act
				Commercial Documents Evidence Act
				Oaths Act
				Indian Evidence Act Financial Laws:
				Benami Transactions (Prohibition) Act Government Employees:
				Central Vigilance Commission Act
				Whistle Blowers Protection Act, 2011
efence of India and rmed Forces	12.1	1888	4	Indian Reserve Forces Act
-	12.2	1892	5	Bengal Military Police Act
-	12.3	1903	7	Works of Defence Act
-	12.4	1923	6	Cantonments (House Accommodation) Act
	12.5	1923	7	Indian Naval Armament Act
-	12.6	1925	4	Indian Soldiers (Litigation) Act
	12.7	1938	5	Manoeuvres, Field Firing and Artillery Practice Act
-	12.8	1947	15	Armed Forces (Emergency Duties) Act
	12.9	1947	16	Trading with the Enemy (Continuance of Emergency Provisions) Act

12.10	1948	31	National Cadet Corps Act			
12.11	1948	56	Territorial Army Act			
12.12	1949	8	Seaward Artillery Practice Act			
12.13	1950	40	Army and Air Force (Disposal of Private Property) Act			
12.14	1950	45	Air Force Act			
12.15	1950	46	Army Act			
12.16	1952	62	Reserve and Auxiliary Air Forces Act			
12.17	1954	31	Shillong (Rifle Range and Umlong) Cantonments Assimilation of Laws Act			
12.18	1955	19	Commanders-in-Chief (Change in Designation) Act			
12.19	1956	53	Lok Sahayak Sena Act (Reprint)			
12.20	1957	46	Cantonments (Extension of Rent Control Laws) Act			
12.21	1957	62	Navy Act			
12.22	1958	28	Armed Forces (Special Powers) Act			
12.23	1962	51	Defence of India Act			
12.24	1968	27	Civil Defence Act			
12.25	1968	34	Enemy Property Act			
12.26	1968	47	Border Security Force Act			
12.27	1971	59	Naval and Aircraft Prize Act			
12.28	1972	28	National Service Act			

	12.29	1983	34	Armed Forces (Punjab and Chandigarh) Special Powers Act
-	12.30	1990	21	Armed Forces (Jammu and Kashmir) Special Powers Act
	12.31	1992	35	Indo-Tibetan Border Police Force Act
	12.32	2006	41	Cantonments Act
	12.33	2006	47	Assam Rifles Act
	12.34	2007	53	Sashastra Seema Bal Act
				See Also,
				Government Employees:
				Railways Employment of Members of the Armed Forces Act
13 Delimitation and Elections	13.1	1950	43	Representation of the People Act
	13.2	1951	43	Representation of the People Act
	13.3	1952	31	Presidential and Vice-Presidential Elections Act
	13.4	1956	88	Representation of the People (Miscellaneous Provisions) Act
	13.5	1959	10	Parliament (Prevention of Disqualification) Act
	13.6	1965	49	Union Territories (Direct Election to the House of the People) Act
	13.7	1968	3	Jammu and Kashmir Representation of the People (Supplementary) Act
	13.8	1976	10	Election Laws (Extension to Sikkim) Act
	13.9	1977	16	Disputed Elections (Prime Minister and Speaker) Act
	13.10	1991	11	Election Commission (Conditions of Service of Election Commissioners and Transaction of Business) Act

	13.11	2002	33	Delimitation Act
14 Education	14.1	1956	3	University Grants Commission Act
	14.2	1960	39	Delhi Primary Education Act
	14.3	1973	18	Delhi School Education Act
	14.4	1987	52	All India Council for Technical Education Act
	14.5	1993	73	National Council for Teacher Education Act
	14.6	2005	2	National Commission for Minority Educational Institutions Act, 2004
	14.7	2007	5	Central Educational Institutions (Reservation in Admission) Act
	14.8	2009	9	Science and Engineering Research Board Act
	14.9	2009	35	Right of Childern to Free and Compulsory Education Act, 2009
15 Energy Laws	15.1	1857	5	Oriental Gas Company
	15.2	1867	11	Oriental Gas Company
	15.3	1934	30	Petroleum Act
	15.4	1948	14	Damodar Valley Corporation Act
	15.5	1948	53	Oil Fields (Regulation and Development) Act
	15.6	1957	20	Coal Bearing Areas (Acquisition and Development) Act
	15.7	1962	33	Atomic Energy Act
	15.8	1962	50	Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act
	15.9	1971	54	Coal Bearing Areas (Acquisition and Development) Amendment and Validation Act

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	15.10	1974	28	Coal Mines (Conservation and Development) Act
	15.11	1974	47	Oil Industry (Development) Act
	15.12	2000	45	Coal India (Regulation of Transfer and Validation) Act
	15.13	2001	52	Energy Conservation Act
	15.14	2003	36	Electricity Act
	15.15	2006	19	Petroleum and Natural Gas Regulatory Board Act
	15.16	2010	38	Civil Liability for Nuclear Damage Act, 2010
16 Environmental Law	16.1	1879	6	Elephants' Preservation Act
	16.2	1882	21	Madras Forest (Validation) Act
	16.3	1897	4	Indian Fisheries Act
	16.4	1912	8	Wild Birds and Animals Protection Act
	16.5	1927	16	Indian Forest Act
	16.6	1960	59	Prevention of Cruelty to Animals Act
	16.7	1972	53	Wild Life (Protection) Act
	16.8	1974	6	Water (Prevention and Control of Pollution) Act
	16.9	1980	69	Forest (Conservation) Act
	16.10	1981	14	Air (Prevention and Control of Pollution) Act
	16.11	1986	29	Environment (Protection) Act
	16.12	1991	6	Public Liability Insurance Act
	16.13	2003	18	Biological Diversity Act, 2002

					See Also,
					Taxes, Tolls & Cess Laws:
					Water (Prevention and Control of Pollution) Cess Act Social Welfare:
					Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act
17	Financial Laws	17.1	1855	28	Usury Laws Repeal Act
		17.2	1876	15	Bombay Municipal Debentures Act
		17.3	1881	26	Negotiable Instruments Act
		17.4	1909	3	Presidency-towns Insolvency Act
		17.5	1914	9	Local Authorities Loans Act
		17.6	1917	18	Post Office Cash Certificates Act
		17.7	1918	10	Usurious Loans Act
		17.8	1920	5	Provincial Insolvency Act
		17.9	1944	18	Public Debt Act
		17.10	1950	49	Contingency Fund of India Act
		17.11	1951	33	Finance Commission (Miscellaneous Provisions) Act
		17.12	1951	63	State Financial Corporations Act
		17.13	1952	74	Forward Contracts (Regulation) Act
		17.14	1956	42	Securities Contracts (Regulation) Act
		17.15	1959	46	Government Savings Certificates Act (Reprint)
		17.16	1961	47	Deposit Insurance and Credit Guarantee Corporation Act

17.17	1963	21	Compulsory Deposit Scheme Act
17.18	1964	28	Legal Tender (Inscribed Notes) Act
17.19	1968	60	State Agricultural Credit Corporation Act
17.20	1974	37	Additional Emoluments (Compulsory Deposit) Act
17.21	1974	52	Conservation of Foreign Exchange and Prevention of Smuggling Activities Act
17.22	1976	13	Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act
17.23	1978	11	High Denomination Bank Notes (Demonetisation) Act
17.24	1978	21	Deposit Insurance Corporation (Amendment and Miscellaneous Provisions) Act
17.25	1978	43	Prize Chits and Money Circulation Scheme (Banning) Act
17.26	1979	24	Union Duties of Excise (Distribution) Act
17.27	1982	40	Chit Funds Act
17.28	1983	48	Public Financial Institutions (Obligation as to Fidelity and Secrecy) Act
17.29	1988	45	Benami Transactions (Prohibition) Act
17.30	1991	41	Remittances of Foreign Exchange and Investment in Foreign Exchange Bonds (Immunities and Exemptions) Act
17.31	1992	15	Securities and Exchange Board of India Act
17.32	1993	25	Gold Bonds (Immunities and Exemptions) Act
17.33	1996	22	Depositories Act
17.34	1999	42	Foreign Exchange Management Act

	17.35	2002	54	Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act
	17.36	2002	58	Unit Trust of India (Transfer of Undertaking and Repeal) Act
	17.37	2003	15	Prevention of Money Laundering Act, 2002
	17.38	2003	39	Fiscal Responsibility and Budget Management Act
	17.39	2005	30	Credit Information Companies (Regulation) Act
	17.40	2006	38	Government Securities Act
	17.41	2007	51	Payment of Settlement Systems Act
	17.42	2010	42	Foreign Contribution (Regulation) Act, 2010
	17.43	2011	11	Coinage Act, 2011
	17.44	2012	12	Factoring Regulation Act, 2011
	17.45	2013	23	Pension Fund Regulatory and Development Authority Act, 2013
18 Food and Public Distribution	18.1	1934	15	Sugarcane Act
	18.2	1955	10	Essential Commodities Act
	18.3	1961	55	Sugar (Regulation of Production) Act
	18.4	1962	58	Warehousing Corporations Act
	18.5	1964	37	Food Corporations Act
	18.6	1965	20	Warehousing Corporations (Supplementary) Act
	18.7	1965	42	Cardamom Act

	18.8	1976	31	Levy Sugar Price Equalisation Fund Act
	18.9	1980	7	Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act
	18.10	1982	4	Sugar Development Fund Act
	18.11	2007	37	Warehousing (Development and Regulation) Act
	18.12	2013	20	National Food Security Act, 2013
				See Also,
				Taxes, Tolls & Cess Laws:
				U.P. Sugarcane Cess (Validation) Act
				Sugar Cess Act
19 Government Employees	19.1	1850	12	Public Accountants' Defaults Act
	19.2	1850	37	Public Servants (Inquiries) Act
	19.3	1857	7	Madras Uncovenanted Officers' Act
	19.4	1871	23	Pensions Act
	19.5	1919	1	Local Authorities Pensions and Gratuities Act
	19.6	1951	61	All-India Services Act
	19.7	1957	44	Public Employment (Requirement as to Residence) Act
	19.8	1963	45	Administrators-General Act
	19.9	1965	40	Railways Employment of Members of the Armed Forces Act
	19.10	1965	50	Goa, Daman and Diu (Absorbed Employees) Act

					Departmental Inquiries (Enforcement of Attendance of Witnesses and Production of Documents)
		19.11	1972	18	Act
		19.12	1972	59	Former Secretary of State Service Officers (Conditions of Service) Act
		19.13	1975	19	All-India Services Regulations (Indemnity) Act
		19.14	1976	59	Departmentalisation of Union Accounts (Transfer of Personnel) Act
					Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees)
		19.15	1988	44	Act
					See Also,
					Criminal Justice:
					Anti-Corruption Laws (Amendment) Act,
					Prevention of Corruption Act
20	Industries	20.1	1884	4	Explosives Act
		20.2	1886	5	Mirzapur Stone Mahal Act
		20.3	1913	5	White Phosphorus Matches Prohibition Act
		20.4	1923	5	Indian Boilers Act
		20.5	1951	65	Industries (Development and Regulation) Act
		20.6	1952	20	Inflammable Substances Act
		20.7	1953	45	Coir Industry Act
		20.8	1956	61	Khadi and Village Industries Commission Act

		20.9	1957	67	Mines and Minerals (Development and Regulation) Act
		20.10	1968	50	Central Industrial Security Force Act
		20.11	1978	16	Public Sector Iron and Steel Companies (Restructuring) and Miscellaneous Provisions Act
		20.12	1983	35	Dangerous Machines (Regulation) Act
		20.13	1987	16	Goa, Daman and Diu Mining Concessions (Abolition and Declaration as Mining Leases) Act
		20.14	1995	44	Technology Development Board Act
		20.15	1999	40	Central Industrial Security Force (Amendment and Validation) Act
		20.16	2003	17	Offshore Areas Mineral (Development and Regulation) Act, 2002
		20.17	2006	27	Micro, Small and Medium Enterprises Development Act, 2006
					See Also,
					Taxes, Tolls & Cess Laws:
					Cess and Other Taxes on Minerals (Validation) Act
21	Institutions of National and Cultural Importance	21.1	1903	10	Victoria Memorial Act
		21.2	1904	7	Ancient Monuments Preservation Act
		21.3	1910	10	Indian Museum Act
		21.4	1948	51	Imperial Library (Change of Name) Act
		21.5	1951	25	Jallianwala Bagh National Memorial Act
		21.6	1951	41	Rajghat Samadhi Act
		New York Control of Co			

	21.7	1958	24	Ancient Monuments and Archaeological Sites and Remains Act
	21.8	1959	57	Indian Statistical Institute Act
	21.9	1961	26	Salar Jung Museum Act
	21.10	1962	13	Hindi Sahitya Sammelan Act
	21.11	1964	14	Dakshina Bharat Hindi Prachar Sabha Act
	21.12	1969	43	Khuda Bakhsh Oriental Public Library Act
	21.13	1975	22	Rampur Raza Library Act
	21.14	1976	76	National Library of India Act
	21.15	1984	5	Asiatic Society Act
	21.16	1994	6	Kalakshetra Foundation Act, 1993
	21.17	2001	29	Indian Council of World Affairs Act
	21.18	2010	10	Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010
22 Intellectual Property Law	22.1	1950	78	Khaddar (Protection of Name) Act
	22.2	1957	14	Copyright Act
	22.3	1970	39	Patents Act (Reprint)
	22.4	1999	47	Trade Marks Act
	22.5	1999	48	Geographical Indications of Goods (Registration and Protection) Act
	22.6	2000	16	Designs Act
	22.7	2000	37	Semiconductor Integrated Circuits Layout-Design Act

23 International Relations				
	23.1	1874	4	Foreign Recruiting Act
	23.2	1943	9	Reciprocity Act
	23.3	1945	47	International Monetary Fund and Bank Act
	23.4	1947	43	United Nations (Security Council) Act
	23.5	1947	46	United Nations (Privileges and Immunities) Act
	23.6	1947	47	Foreign Jurisdiction Act
	23.7	1948	41	Diplomatic and Consular Officers (Oaths and Fees) Act
	23.8	1958	42	International Finance Corporation (Status, Immunities and Privileges) Act
	23.9	1960	6	Geneva Conventions Act
	23.10	1960	32	International Development Association (Status, Immunities and Privileges) Act
	23.11	1966	18	Asian Development Bank Act
	23.12	1972	43	Diplomatic Relations (Vienna Convention) Act
	23.13	1973	2	Diplomatic and Consular Officers (Oaths and Fees) (Extension to Jammu and Kashmir) Act
	23.14	1975	20	Tokyo Convention Act
	23.15	1981	48	Anti-Apartheid (United Nations Convention) Act
	23.16	1982	1	African Development Fund Act
	23.17	1982	65	Anti-Hijacking Act

	23.18	1982	66	Suppression of Unlawful Acts against Safety of Civil Aviation Act
	23.19	1983	13	African Development Bank Act
	23.20	2000	34	Chemical Weapons Convention Act
	23.21	2005	21	The Weapons of Mass Destruction and Their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005
24 Labour Laws	24.1	1858	1	Madras Compulsory Labour Act
	24.2	1886	21	Oudh Wasikas Act
	24.3	1923	8	Workmen's Compensation Act
	24.4	1925	19	Provident Funds Act
	24.5	1926	16	Trade Unions Act
	24.6	1933	2	Children (Pledging of Labour) Act
	24.7	1936	4	Payment of Wages Act
	24.8	1938	24	Employers' Liability Act
	24.9	1942	18	Weekly Holidays Act
	24.10	1943	23	War Injuries (Compensation Insurance) Act
	24.11	1946	20	Industrial Employment (Standing Orders) Act
	24.12	1946	22	Mica Mines Labour Welfare Fund Act
	24.13	1947	14	Industrial Disputes Act
	24.14	1948	9	Dock Workers (Regulation of Employment) Act
	24.15	1948	11	Minimum Wages Act

24.16	1948	34	Employees' State Insurance Act
24.17	1948	46	Coal Mines Provident Fund and Miscellaneous Provisions Act
24.18	1948	63	Factories Act
24.19	1949	54	Industrial Disputes (Banking and Insurance Companies) Act
24.20	1951	69	Plantations Labour Act
24.21	1952	19	Employees' Provident Funds and Miscellaneous Provisions Act
24.22	1952	35	Mines Act
			Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous
24.23	1955	45	Provisions Act
24.24	1956	36	Industrial Disputes (Amendment and Miscellaneous Provisions) Act
24.25	1958	29	Working Journalists (Fixation of Rates of Wages) Act
24.26	1959	31	Employment Exchanges (Compulsory Notification of Vacancies) Act
24.27	1961	27	Motor Transport Workers Act
24.28	1961	52	Apprentices Act
24.29	1961	53	Maternity Benefit Act
24.30	1962	59	Personal Injuries (Emergency Provision) Act
24.31	1963	37	Personal Injuries (Compensation Insurance) Act
24.32	1965	21	Payment of Bonus Act
24.33	1966	32	Beedi and Cigar Workers (Conditions of Employment) Act

24.34	1968	23	Public Provident Fund Act
24.35	1970	37	Contract Labour (Regulation and Abolition) Act
24.36	1970	51	Central Labour Laws (Extension to Jammu and Kashmir) Act
24.37	1972	39	Payment of Gratuity Act
24.38	1972	62	Limestone and Dolomite Mines Labour Welfare Fund Act
24.39	1976	11	Sales Promotion Employees (Conditions of Service) Act
24.40	1976	19	Bonded Labour System (Abolition) Act
24.41	1976	25	Equal Remuneration Act
24.42	1976	61	Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund Act
24.43	1976	62	Beedi Workers Welfare Fund Act
24.44	1979	30	Inter-State Migrant Workmen Regulation of Employment and Condition of Service) Act
24.45	1980	41	Essential Services Maintenance (Assam) Act
24.46	1981	33	Cine-Workers Welfare Fund Act
24.47	1981	50	Cine-Workers and Cinema Theatre Workers (Regulation of Employment) Act
24.48	1986	27	Coal Mines Labour Welfare Fund (Repeal) Act
24.49	1986	54	Dock Workers (Safety, Health and Welfare) Act
24.50	1986	61	Child Labour (Prohibition and Regulation) Act
24.51	1988	51	Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by certain Establishments) Act

24.52	1993	41	Beedi and Cigar Workers (Conditions of Employment) Amendment Act
24.53	1993	46	Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act
24.54	1996	27	Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act
24.55	1997	31	Dock Workers (Regulation of Employment) (Inapplicability to Major Ports) Act
24.56	2005	29	Private Security Agencies (Regulation) Act
24.57	2005	42	National Rural Employment Guarantee Act
24.58	2007	23	National Rural Employment Guarantee (Extension to Jammu And Kashmir) Act
24.59	2008	33	Unorganised Workers' Social Security Act
			The Street Vendors (Protection of Livelihood and
24.60	2014	7	Regulation of Street Vending) Act, 2014
			See Also,
			Taxes, Tolls & Cess Laws:
			Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines
			Labour Welfare Cess Act
			Beedi Workers Welfare Cess Act
			Cine-Workers Welfare Cess Act
			Building and Other Construction Workers' Welfare Cess Act Industries:
			Dangerous Machines (Regulation) Act Social Welfare:

					Prohibition of Employment as Manual Scavengers and Their Rehabilitation Act, 2013
25	Land Laws	25.1	1836	10	Bengal Indigo Contracts Act
		25.2	1837	36	Madras Public Property Malversation Act
		25.3	1850	25	Forfeited Deposits Act
		25.4	1852	11	Bombay Rent-free Estates Act
		25.5	1859	5	Bengal Ghatwali Lands Act
		25.6	1863	19	Partition of Revenue-paying Estates
		25.7	1863	23	Waste-Lands (Claims) Act
		25.8	1866	26	Oudh Sub-settlement Act
		25.9	1869	1	Oudh Estates Act
		25.10	1870	24	Oudh Taluqdars' Relief Act
		25.11	1876	6	Chota Nagpur Encumbered Estates Act
		25.12	1877	14	Broach and Kaira Incumbered Estates Act
		25.13	1883	10	Bikrama Singh's Estates Act

25.14	1883	19	Land Improvement Loans Act
25.15	1885	18	Land Acquisition (Mines) Act
25.16	1887	19	King of Oudh's Estate Act
25.17	1888	14	King of Oudh's Estate Act
25.18	1891	15	Murshidabad Act
25.19	1893	2	Porahat Estate Act
25.20	1917	12	King of Oudh's Estate Validation Act
25.21	1933	23	Murshidabad Estate Administration Act
25.22	1936	18	Red Cross Society (Allocation of Property) Act
25.23	1941	12	Delhi Restriction of Uses of Land Act
25.24	1948	26	Junagarh Administration (Property) Act
25.25	1948	60	Resettlement of Displaced Persons (Land Acquisition) Act
25.26	1948	66	Delhi and Ajmer-Merwara Land Development Act
25.27	1949	2	Mangrol and Manavadar (Administration of Property) Act
25.28	1949	51	Requisitioned Land (Apportionment of Compensation) Act
25.29	1952	30	Requisitioning and Acquisition of Immovable Property Act
25.30	1954	23	State Acquisition of Lands for Union Purposes (Validation) Act
25.31	1956	96	Slum Areas (Improvement and Clearance) Act
25.32	1960	24	Delhi Land Holdings (Ceiling) Act

	25.33	1960	33	Manipur Land Revenue and Land Reforms Act
	25.34	1960	48	Mahendra Pratap Singh Estate (Repeal) Act
	25.35	1962	31	Land Acquisition (Amendment) Act
	25.36	1967	13	Land Acquisition (Amendment and Validation) Act
	25.37	1969	42	Bihar Land Reforms Laws (Regulating Mines and Minerals) Validation Act
	25.38	1971	40	Public Premises (Eviction of Unauthorised Occupants) Act
	25.39	1972	30	Delhi Lands (Restriction on Transfer) Act
	25.40	1993	33	Acquisition of Certain Area at Ayodhya Act
	25.41	1999	15	Urban Land (Ceiling and Regulation) Repeal Act
	25.42	2013	30	Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013
26 Land Revenue	26.1	1839	7	Madras Rent and Revenue Sales Act
	26.2	1841	12	Bengal Land Revenue Sales Act
	26.3	1842	13	Revenue, Bombay
	26.4	1842	17	Revenue Commissioners, Bombay
	26.5	1845	1	Sales of Land for Revenue Arrears
	26.6	1847	9	Bengal Alluvion and Diluvion Act
	26.7	1848	20	Bengal Landholders' Attendance Act
	26.8	1849	10	Madras Revenue Commissioner Act
	26.9	1850	23	Calcutta Land-revenue Act

		26.10	1851	12	Madras City Land Revenue Act
		26.11	1853	6	Rent Recovery Act
		26.12	1856	18	Calcutta Land-revenue Act
		26.13	1859	11	Bengal Land-revenue Sales Act
		26.14	1876	10	Bombay Revenue Jurisdiction Act
		26.15	1881	18	Central Provinces Land-revenue Act
		26.16	1887	17	Punjab Land-revenue Act
		26.17	1890	1	Revenue Recovery Act
		26.18	1892	10	Government Management of Private Estates Act
		26.19	1908	13	Central Provinces Financial Commissioner's Act
		26.20	1960	43	Tripura Land Revenue and Land Reforms Act
27	Laws Relating to Administration and	27.1	1836	21	Bengal Districts Act
	Development of Local	27.2	1850	26	Improvements in Towns
	Areas	27.3	1883	20	Punjab District Boards Act
		27.4	1899	4	Government Buildings Act
		27.5	1956	80	Manipur (Village Authorities in Hill Areas) Act
		27.6	1957	42	Naga Hills-Tuensang Area Act
		27.7	1961	49	Assam Municipal (Manipur Amendment) Act
		27.8	1971	76	Manipur (Hill Areas District Council) Act
		27.9	1971	84	North-Eastern Council Act
		27.10	1994	26	Manipur Panchayati Raj Act
		27.10	1994	26	Manipur Panchayati Raj Act

		27.11	1994	43	Manipur Municipalities Act
		27.12	1996	40	Provisions of the Panchayats (Extension to the Scheduled Areas) Act
28	Laws Relating to Administration of Union	28.1	1949	24	Delhi Hotels (Control of Accommodation) Act
	Territories and Delhi	28.2	1957	61	Delhi Development Act
		28.3	1957	66	Delhi Municipal Corporation Act
		28.4	1961	35	Dadra and Nagar Haveli Act
		28.5	1962	1	Goa, Daman and Diu (Administration) Act
		28.6	1962	49	Pondicherry (Administration) Act
		28.7	1964	23	Delhi Delegation of Powers Act
		28.8	1969	19	Union Territories (Separation of Judicial and Executive Functions) Act
		28.9	1973	17	Capital of Punjab Development and Regulation (Chandigarh Amendment) Act
		28.10	1974	1	Delhi Urban Art Commission Act, 1973
		28.11	1985	2	National Capital Region Planning Board Act
		28.12	1988	2	Chandigarh (Delegation of Powers) Act, 1987
		28.13	1994	27	Punjab Gram Panchayat, Samities and Zilla Parishad (Chandigarh Repeal) Act
		28.14	1994	44	New Delhi Municipal Council Act
		28.15	1994	45	Punjab Municipal Corporation Law (Extension to Chandigarh) Act
		28.16	1999	6	Delhi Development Authority (Validation of Disciplinary Powers) Act, 1998
		28.17	2006	22	Delhi Laws (Special Provisions) Act

	28.18	2006	44	Pondicherry (Alteration of Name) Act
	28.19	2007	43	National Capital Territory of Delhi Laws (Special Provisions) Act
	28.20	2009	24	National Capital Territory of Delhi Laws (Special Provisions) Act
	28.21	2009	40	National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2009
	28.22	2011	5	National Capital Territory of Delhi Laws (Special Provisions) Act, 2011
	28.23	2011	20	National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011
29 Legal, Medical and Other Professions	29.1	1879	18	Legal Practitioners Act
	29.2	1916	7	Indian Medical Degrees Act
	29.3	1926	38	Indian Bar Councils Act
	29.4	1947	48	Indian Nursing Council Act
	29.5	1948	8	Pharmacy Act
	29.6	1948	16	Dentists Act
	29.7	1949	38	Chartered Accountants Act
	29.8	1952	53	Notaries Act
	29.9	1956	4	Bar Councils (Validation of State Laws) Act
	29.10	1956	102	Indian Medical Council Act
	29.11	1959	23	Cost and Works Accountants Act
	29.12	1961	25	Advocates Act

	29.13	1970	48	Indian Medicine Central Council Act
	29.14	1972	20	Architects Act
	29.15	1973	59	Homoeopathy Central Council Act
	29.16	1980	56	Company Secretaries Act
	29.17	1984	52	Indian Veterinary Council Act
	29.18	2001	45	Advocates' Welfare Fund Act
	29.19	2006	35	Actuaries Act
30 Maritime Law; Shipping and Inland Navigation	30.1	1838	19	Coasting Vessels Act
	30.2	1846	3	Boundary-marks, Bombay
	30.3	1853	11	Shore Nuisances (Bombay and Kolaba) Act
	30.4	1881	16	Obstructions in Fairways Act
	30.5	1908	15	Indian Ports Act
	30.6	1917	1	Inland Vessels Act
	30.7	1925	26	Indian Carriage of Goods by Sea Act
	30.8	1927	17	Light House Act
	30.9	1948	33	Calcutta Port (Pilotage) Act
	30.10	1958	44	Merchant Shipping Act
	30.11	1963	11	Marine Insurance Act
	30.12	1963	38	Major Port Trusts Act

30.13	1966	4	Seamen's Provident Fund Act
30.14	1973	62	Konkan Passenger Ships (Acquisition) Act
30.15	1976	80	Territorial Waters, Continental Shelf, Exclusive Economic Zone and other Maritime Zones Act
30.16	1978	30	Coast Guard Act
30.17	1981	42	Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act
30.18	1982	49	National Waterway (Allahabad-Haldia Stretch of the Ganga-Bhagirathi Hooghly River) Act
30.19	1985	82	Inland Waterways Authority of India Act
30.20	1986	33	Merchant Shipping (Amendment) Act
30.21	1986	66	Shipping Development Fund Committee (Abolition) Act
30.22	1988	40	National Waterway (Sadiya-Dhubri Stretch of the Brahmaputra River) Act
30.23	1992	25	National Waterway (Kollam-Kottapuram Stretch of West Coast Canal and Champakara and Udyogmandal Canals) Act
30.24	2002	69	Suppression of Unlawful Acts against Safety of Maritime Navigation and Fixed Platforms on Continental Shelf Act
30.25	2008	23	National Waterway (Talcher-Dhamra Stretch of Rivers, Geonkhali-Charbatia Stretch of East Coast Canal, Charbatia-Dhamra Stretch of Matai River and Mahanadi Delta Rivers) Act
			See Also,
			Trade and Commerce:
			Marking of Heavy Packages Act
	30.14 30.15 30.16 30.17 30.18 30.19 30.20 30.21 30.22 30.23 30.24	30.14 1973 30.15 1976 30.16 1978 30.17 1981 30.18 1982 30.19 1985 30.20 1986 30.21 1986 30.22 1988 30.23 1992 30.24 2002	30.14 1973 62 30.15 1976 80 30.16 1978 30 30.16 1978 30 30.17 1981 42 30.18 1982 49 30.19 1985 82 30.20 1986 33 30.21 1986 66 30.22 1988 40 30.23 1992 25 30.24 2002 69

31 Media, Co and Public	mmunications shing			National Waterway (Kakinada-Puducherry Stretch of Canals and the Kaluvelly Tank,
	31.1	2008	24	Bhadrachalam-Rajahmundry Stretch of River Godavari and Wazirabad- Vijayawada Stretch of River Krishna) Act, 2008
	31.2	1867	25	Press and Registration of Books Act
	31.3	1885	13	Indian Telegraph Act
	31.4	1898	6	Indian Post Office Act
	31.5	1933	17	Indian Wireless Telegraphy Act
	31.6	1950	74	Telegraph Wires (Unlawful Possession) Act
	31.7	1952	37	Cinematograph Act
	31.8	1954	27	Delivery of Books and Newspapers (Public Libraries) Act
	31.9	1956	45	Newspaper (Price and Page) Act
	31.10	1956	93	Young Persons (Harmful Publications) Act
	31.11	1961	36	Newspaper (Price and Page Continuance) Act
	31.12	1978	37	Press Council Act
	31.13	1990	25	Prasar Bharati (Broadcasting Corporation of India) Act
	31.14	1995	7	Cable Television Networks (Regulation) Act
	31.15	1997	24	Telecom Regulatory Authority of India Act
	31.16	2000	21	Information Technology Act
	31.17	2007	11	Sports Broadcasting Signals (Mandatory Sharing with Prasar Bharti) Act

32 Nationalisation	32.1	1971	63	Jayanti Shipping Company (Acquisition of Shares) Act
	32.2	1971	64	Coking Coal Mines (Emergency Provisions) Act
	32.3	1971	65	Asian Refractories Limited (Acquisition of Undertakings) Act
	32.4	1972	36	Coking Coal Mines (Nationalisation) Act
	32.5	1972	58	Indian Copper Corporation (Acquisition of Undertaking) Act
	32.6	1972	72	Sick Textile Undertakings (Taking Over of Management) Act
	32.7	1972	78	Richardson and Cruddas Limited (Acquisition and Transfer of Undertakings) Act
	32.8	1973	15	Coal Mines (Taking Over of Management) Act
	32.9	1973	26	Coal Mines (Nationalisation) Act
	32.10	1973	56	Alcock Ashdown Company Limited (Acquisition of Undertakings) Act
	32.11	1974	4	Esso (Acquisition of Undertakings in India) Act
	32.12	1974	57	Sick Textile Undertakings (Nationalisation) Act
	32.13	1976	2	Burmah Shell (Acquisition of Undertakings in India) Act
	32.14	1976	22	Assam Sillimanite Limited (Acquisition and Transfer of Refractory Plant) Act
	32.15	1976	89	Indian Iron and Steel Company (Acquisition of Shares) Act
	32.16	1976	96	Braithwaite and Company (India) Limited (Acquisition and Transfer of Undertakings) Act
	32.17	1976	97	Burn Company and Indian Standard Wagon Company (Nationalisation) Act
	32.18	1976	98	Laxmirattan and Atherton West Cotton Mills (Taking Over of Management) Act

32.19	1976	100	Metal Corporation (Nationalisation and Miscellaneous Provisions) Act
32.20	1977	17	Caltex [Acquisition of Shares of Caltex Oil Refining (India) Limited and of the Undertakings in India of Caltex (India) Limited] Act
32.21	1977	41	Smith, Stainstreet and Company Limited (Acquisition and Transfer of Undertakings) Act
32.22	1977	42	Gresham and Craven of India (Private) Limited (Acquisition and Transfer of Undertakings) Act
32.23	1978	13	Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Act
32.24	1978	41	Britannia Engineering Company Limited (Mokameh Unit) and the Arthur Butler and Company (Muzaffarpore) Limited (Acquisition and Transfer of Undertakings) Act
32.25	1978	42	Bolani Ores Limited (Acquisition of Shares) and Miscellaneous Provisions Act
32.26	1978	49	Sugar Undertakings (Taking Over of Management) Act
32.27	1979	28	Kosangas Company (Acquisition of Undertakings) Act
32.28	1980	42	National Company (Acquisition and Transfer of Undertakings) Act
32.29	1980	58	Bengal Chemical and Pharmaceutical Works Limited (Acquisition and Transfer of Undertakings) Act
32.30	1980	62	Jute Companies (Nationalisation) Act
32.31	1980	64	Maruti Limited (Acquisition and Transfer of Undertakings) Act
			Bird and Company Limited (Acquisition and Transfer of Undertakings and Other Properties)
32.32	1980	67	Act
32.33	1980	70	Hind Cycles Limited and Sen-Raleigh Limited (Nationalisation) Act

32.34	1981	29	British India Corporation Limited (Acquisition of Shares) Act
32.35	1981	31	Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Act
			Burmah Oil Company [Acquisition of Shares of Oil India Limited and of the Undertakings in
			India of Assam Oil Company Limited and the Burmah Oil Company (India Trading) Limited]
32.36	1981	41	Act
			Chaparmukh Silghat Railway Line and the Katakhal Lalabazar Railway Line (Nationalisation)
32.37	1982	36	Act
32.38	1982	50	Amritsar Oil Works (Acquisition and Transfer of Undertakings) Act
32.39	1982	71	Andhra Scientific Company Limited (Acquisition and Transfer of Undertakings) Act
32.40	1983	40	Textile Undertakings (Taking Over of Management) Act
32.41	1983	41	Transformer and Switchgear Limited (Acquisition and Transfer of Undertakings) Act
32.42	1984	16	Ganesh Flour Mills Company Limited (Acquisition and Transfer of Undertakings) Act
32.43	1984	17	Inchek Tyres Limited and National Rubber Manufacturers Limited (Nationalisation) Act
32.44	1984	33	Mogul Line Limited (Acquisition of Shares) Act
			Aluminium Corporation of India Limited (Acquisition and Transfer of Aluminium Undertaking)
32.45	1984	43	Act

32.46	1984	55	Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Act
32.47	1984	57	Bengal Immunity Company Limited (Acquisition and Transfer of Undertakings) Act
32.48	1985	37	Tea Companies (Acquisition and Transfer of Sick Tea Units) Act
32.49	1985	83	Futwah-Islampur Light Railway Line (Nationalisation) Act
32.50	1986	30	Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Act
32.51	1987	36	Brentford Electric (India) Limited (Acquisition and Transfer of Undertakings) Act
32.52	1993	23	Industrial Finance Corporation (Transfer of Undertaking and Repeal) Act
			National Thermal Power Corporation Limited, the National Hydro-Electric Power Corporation Limited and the North-Eastern Electric Power Corporation Limited (Acquisition
32.53	1993	24	and Transfer of Power Transmission Systems) Act
32.54	1993	65	Oil and Natural Gas Commission (Transfer of Undertaking and Repeal) Act
32.55	1994	13	Air Corporations (Transfer of Undertakings and Repeal) Act
			Neyveli Lignite Corporation Limited (Acquisition and Transfer of Power Transmission System)
32.56	1994	56	Act
32.57	1995	39	Textile Undertakings (Nationalisation) Act
32.58	1997	17	Lalitkala Akademi (Taking Over of Management) Act
32.59	2005	14	Parel Investments and Trading Private Limited and Domestic Gas Private Limited (Taking over of Management) Repeal Act

33	Ombudsman and Monitoring	33.1	1971	56	Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act
	Bodies	33.2	2003	45	Central Vigilance Commission Act
		33.3	2005	22	Right to Information Act
		33.4	2014	1	Lokpal and Lokayuktas Act, 2013
		33.5	2014	17	Whistle Blowers Protection Act, 2011
34	Personal Laws	34.1	1850	21	Caste Disabilities Removal Act
		34.2	1866	21	Converts' Marriage Dissolution Act
		34.3	1869	4	Indian Divorce Act
		34.4	1872	15	Indian Christian Marriage Act
		34.5	1874	3	Married Women's Property Act
		34.6	1880	12	Kazis Act
		34.7	1892	2	Marriages Validation Act
		34.8	1909	7	Anand Marriage Act
		34.9	1916	15	Hindu Disposition of Property Act
		34.10	1925	39	Indian Succession Act
		34.11	1928	12	Hindu Inheritance (Removal of Disabilities) Act
		34.12	1930	30	Hindu Gains of Learning Act
		34.13	1935	13	Jubbalpore and Chhattisgarh Divisions (Divorce Proceedings Validation) Act
		34.14	1936	3	Parsi Marriage and Divorce Act
		34.15	1936	16	Bangalore Marriages Validating Act
		34.16	1937	19	Arya Marriage Validation Act

	34.17	1937	26	Muslim Personal Law (Shariat) Application Act
	34.18	1938	10	Cutchi Memons Act
	34.19	1939	8	Dissolution of Muslim Marriages Act
	34.20	1948	40	Indian Matrimonial Causes (War Marriages) Act
	34.21	1952	1	Part B States Marriages Validating Act
	34.22	1954	43	Special Marriage Act
	34.23	1955	25	Hindu Marriage Act
	34.24	1956	30	Hindu Succession Act
	34.25	1956	32	Hindu Minority and Guardianship Act
	34.26	1956	78	Hindu Adoptions and Maintenance Act
	34.27	1959	48	Miscellaneous Personal Laws (Extension) Act (Reprint 1976)
	34.28	1959	61	Married Women's Property (Extension) Act
	34.29	1960	19	Hindu Marriages (Validation of Proceedings) Act
	34.30	1969	33	Foreign Marriage Act
	34.31	1986	25	Muslim Women (Protection of Rights on Divorce) Act
				See Also,
				Women and Child Development:
				Dowry Prohibition Act
				Prohibition of Child Marriage Act
President, Parliament and State Legislatures	35.1	1951	30	President's Emoluments and Pension Act
	35.2	1952	58	Salaries and Allowances of Ministers Act
I	L	1	1	

35.3	1953	20	Salaries and Allowances of Officers of Parliament Act				
35.4	1954	30	Salary, Allowances and Pension of Members of Parliament Act				
35.5	1957	37	Legislative Councils Act				
35.6	1958	56	Himachal Pradesh Legislative Assembly (Constitution and Proceedings) Validation Act				
35.7	1963	20	Government of Union Territories Act				
35.8	1968	61	Legislative Assembly of Nagaland (Change in Representation) Act				
35.9	1969	16	President (Discharge of Functions) Act				
35.10	1969	46	Punjab Legislative Council (Abolition) Act				
35.11	1973	50	Authoritative Texts (Central Laws) Act				
35.12	1975	33	Kerala Legislative Assembly (Extension of Duration) Act				
35.13	1976	28	Parliamentary Proceedings (Protection of Publication) Repeal Act				
35.14	1977	15	Parliamentary Proceedings (Protection of Publication) Act				
35.15	1977	33	Salary and Allowances of Leaders of Opposition in Parliament Act				
35.16	1982	43	Governors (Emoluments, Allowances and Privileges) Act				
35.17	1992	1	Government of National Capital Territory of Delhi Act, 1991				
35.18	1997	30	Vice-President's Pension Act				
35.19	1999	5	Leaders of Chief Whips of Recognised Parties and Groups in Parliament (Facilities) Act, 1998				
35.20	2006	1	Andhra Pradesh Legislative Council Act, 2005				

	35.21	2010	16	Tamil Nadu Legislative Council Act, 2010
36 Property Law	36.1	1878	6	Indian Treasure-trove Act
	36.2	1882	2	Indian Trusts Act
	36.3	1882	4	Transfer of Property Act
	36.4	1882	5	Indian Easements Act
	36.5	1891	8	Easements (Extending Act 5 of 1882)
	36.6	1893	4	Partition Act
	36.7	1893	6	Sir Dinshaw Maneckjee Petit
	36.8	1895	15	Government Grants Act
	36.9	1899	24	Central Provinces Court of Wards Act
	36.10	1913	2	Official Trustees Act
	36.11	1915	10	Sir Jamsetjee Jejeebhoy Baronetcy Act
	36.12	1929	21	Transfer of Property (Amendment) Supplementary Act
	36.13	1951	70	Displaced Persons (Debts Adjustment) Act
	36.14	1954	15	Transfer of Evacuee Deposits Act
	36.15	1986	58	Delhi Apartment Ownership Act
37 Public Health	37.1	1897	3	Epidemic Diseases Act
	37.2	1898	3	Lepers Act
	37.3	1898	9	Live-stock Importation Act

37.4	1914	2	Destructive Insects and Pests Act
37.5	1919	12	Poisons Act
37.6	1940	23	Drugs and Cosmetics Act
37.7	1950	26	Drugs (Control) Act
37.8	1954	21	Drugs and Magic Remedies (Objectionable Advertisements) Act
37.9	1968	46	Insecticides Act
37.10	1971	34	Medical Termination of Pregnancy Act
			Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and
37.11	1992	41	Distribution) Act
37.12	1994	42	Transplantation of Human Organs Act
37.13	1994	57	Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act
37.14	2003	34	Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act
37.15	2006	34	Food Safety and Standards Act
37.16	2009	27	Prevention and Control of Infectious and Contagious Diseases in Animals Act
37.17	2010	23	Clinical Establishments (Registration and Regulation) Act, 2010
			See Also,
			Criminal Justice:
			Narcotic Drugs and Psychotropic Substances Act
	37.5 37.6 37.7 37.8 37.9 37.10 37.10 37.11 37.12 37.13 37.13 37.14 37.15 37.16	37.5 1919 37.6 1940 37.7 1950 37.8 1954 37.9 1968 37.10 1971 37.11 1992 37.12 1994 37.13 1994 37.14 2003 37.15 2006	37.5 1919 12 37.6 1940 23 37.6 1940 23 37.7 1950 26 37.8 1954 21 37.9 1968 46 37.10 1971 34 37.10 1971 34 37.12 1994 42 37.13 1994 57 37.14 2003 34 37.15 2006 34

38 Rent and Tenancy	38.1	1859	10	Bengal Rent Act
-	38.2	1885	8	Bengal Tenancy Act
-	38.3	1887	16	Punjab Tenancy Act
	38.4	1898	11	Central Provinces Tenancy Act
-	38.5	1950	42	Ajmer Tenancy and Land Records Act
-	38.6	1952	38	Delhi and Ajmer Rent Control Act
-	38.7	1961	30	Delhi (Urban Areas) Tenants' Relief Act
-	38.8	1968	49	Delhi and Ajmer Rent Control (Nasirabad Cantonment Repeal) Act
-	38.9	1971	68	Uttar Pradesh Cantonments (Control of Rent and Eviction) Repeal Act
-	38.10	1974	54	East-Punjab Urban Rent Restriction (Extension to Chandigarh) Act
-	38.11	1995	33	Delhi Rent Act
-				See Also,
				Defence of India and Armed Forces:
				Cantonments (Extension of Rent Control Laws) Act
39 Residuary Laws relating to Administration	39.1	1862	3	Government Seal Act
	39.2	1897	5	Amending Act
	39.3	1897	10	General Clauses Act
	39.4	1897	14	Indian Short Titles Act
-	39.5	1901	11	Amending Act

		39.6	1903	1	Amending Act
40	Social Welfare	40.1	1948	12	Rehabilitation Finance Administration Act
		40.2	1955	22	Protection of Civil Rights Act
		40.3	1956	63	Scheduled Castes and Scheduled Tribes Orders (Amendment) Act
		40.4	1992	19	National Commission for Minorities Act
		40.5	1992	34	Rehabilitation Council of India Act
		40.6	1993	27	National Commission for Backward Classes Act
		40.7	1993	64	National Commission for Safai Karamcharis Act
		40.8	1994	10	Protection of Human Rights Act, 1993
					Persons With Disabilities (Equal Opportunities, Protection of Rights and Full Participation)
		40.9	1996	1	Act, 1995
		40.10	1999	44	National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act
		40.11	2005	53	Disaster Management Act
		40.12	2007	2	Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act
		40.13	2007	56	Maintenance and Welfare of Parents and Senior Citizens Act
		40.14	2013	25	Prohibition of Employment as Manual Scavengers and Their Rehabilitation Act, 2013

				See Also,
				Criminal Justice:
				Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act
				Financial Laws:
				Pension Fund Regulatory and Development Authority Act, 2013
41 State Re-organisation and Extension of Laws	41.1	1847	1	Boundaries
	41.2	1855	37	Sonthal Parganas Act
	41.3	1857	10	Sonthal Parganas Act
	41.4	1871	21	Dehra Dun
	41.5	1872	4	Punjab Laws Act
	41.6	1874	15	Laws Local Extent Act
	41.7	1875	20	Central Provinces Laws Act
	41.8	1876	18	Oudh Laws Act
	41.9	1879	19	Raipur and Khattra Laws Act
	41.10	1890	20	United Provinces Act
	41.11	1912	7	Bengal, Bihar and Orissa and Assam Laws Act
	41.12	1912	13	Delhi Laws Act
	41.13	1915	7	Delhi Laws Act
	41.14	1941	4	Berar Laws Act

41.15	1949	20	West Godavari District (Assimilation of Laws on Federal Subjects) Act
41.16	1949	59	Merged States (Laws) Act
41.17	1950	30	Union Territories (Laws) Act
41.18	1950	67	Cooch-Behar (Assimilation of Laws) Act
41.19	1951	3	Part B States (Laws) Act
41.20	1951	37	Scheduled Areas (Assimilation of Laws) Act
41.21	1951	47	Assam (Alteration of Boundaries) Act
41.22	1951	66	Part C States Miscellaneous Laws (Repealing) Act
41.23	1953	16	Scheduled Areas (Assimilation of Laws) Act
41.24	1953	30	Andhra State Act
41.25	1954	18	Lushai Hills District (Change of Name) Act
41.26	1954	20	Absorbed Areas (Laws) Act
41.27	1954	32	Himachal Pradesh and Bilaspur (New State) Act
41.28	1954	36	Chandernagore (Merger) Act
41.29	1956	37	States Reorganisation Act
41.30	1956	40	Bihar and West Bengal (Transfer of Territories) Act
41.31	1956	62	Jammu and Kashmir (Extension of Laws) Act
41.32	1957	38	Inter-State Corporation Act
41.33	1958	35	Manipur and Tripura (Repeal of Laws) Act
41.34	1959	47	Rajasthan and Madhya Pradesh (Transfer of Territories) Act

41.35	1959	56	Andhra Pradesh and Madras (Alteration of Boundaries) Act
41.36	1960	11	Bombay Reorganisation Act
41.37	1960	57	British Statutes (Application to India) Repeal Act
41.38	1960	64	Acquired Territories (Merger) Act
41.39	1962	27	State of Nagaland Act
41.40	1966	31	Punjab Reorganisation Act
41.41	1968	24	Bihar and Uttar Pradesh (Alteration of Boundaries) Act
41.42	1968	25	Central Laws (Extension to Jammu and Kashmir) Act
41.43	1968	26	Pondicherry (Extension of Laws) Act
41.44	1968	36	Andhra Pradesh and Mysore (Transfer of Territory) Act
41.45	1969	55	Assam Reorganisation (Meghalaya) Act
41.46	1970	53	State of Himachal Pradesh Act
41.47	1971	81	North-Eastern Areas (Reorganisation) Act
41.48	1979	31	Haryana and Uttar Pradesh (Alteration of Boundaries) Act
41.49	1986	34	State of Mizoram Act
41.50	1986	69	State of Arunachal Pradesh Act
41.51	1987	18	Goa, Daman and Diu Reorganisation Act
41.52	1993	44	Central Laws (Extension to Arunachal Pradesh) Act
41.53	2000	28	Madhya Pradesh Reorganisation Act
41.54	2000	29	Uttar Pradesh Reorganisation Act

41.55	2000	30	Bihar Reorganisation Act
41.56	2006	52	Uttaranchal (Alteration of Name) Act
41.57	2011	15	Orissa (Alteration of Name) Act, 2011
41.58	2014	6	Andhra Pradesh Reorganisation Act, 2014
42.1	1886	6	Births, Deaths and Marriages Registration Act
42.2	1917	5	Destruction of Records Act
42.3	1948	37	Census Act
42.4	1950	12	Emblems and Names (Prevention of Improper Use) Act
42.5	1963	19	Official Languages Act
42.6	1969	18	Registration of Births and Deaths Act
42.7	1993	69	Public Records Act
42.8	2005	50	State Emblems of India (Prohibition of Improper Use) Act
42.9	2009	7	Collection of Statistics Act
43.1	1851	8	Indian Tolls Act
43.2	1857	4	Tobacco Duty (Town of Bombay) Act
43.3	1863	16	Excise (Spirits) Act
43.4	1864	15	Indian Tolls Act
43.5	1867	1	Ganges Tolls
43.6	1881	11	Municipal Taxation Act
	 41.56 41.57 41.58 42.1 42.2 42.3 42.4 42.5 42.6 42.7 42.8 42.9 43.1 43.2 43.3 43.4 43.5 	41.56200641.57201141.58201441.58201442.1188642.2191742.3194842.4195042.5196342.6196942.7199342.8200542.9200943.1185143.2185743.3186343.4186443.51867	41.5620065241.5720111541.582014642.11886642.21917542.319483742.419501242.519631942.619691842.719936942.820055042.92009743.11851843.21857443.318631643.418641543.518671

43.7	1888	8	Indian Tolls Act
43.8	1890	13	Excise (Malt Liquors) Act
43.9	1899	2	Indian Stamp Act
43.10	1901	2	Indian Tolls (Army and Air Force) Act
43.11	1931	16	Provisional Collection of Taxes Act
43.12	1941	25	Railways (Local Authorities' Taxation) Act
43.13	1944	1	Central Excises Act
43.14	1949	61	Professions Tax Limitation (Amendment and Validation) Act
43.15	1950	33	Opium and Revenue Laws (Extension of Application) Act
43.16	1953	49	Salt Cess Act
43.17	1954	41	Taxation Laws (Extension to Jammu and Kashmir) Act
43.18	1955	16	Medicinal and Toilet Preparations (Excise Duties) Act
43.19	1956	7	Sales Tax Laws Validation Act
43.20	1956	69	Terminal Tax on Railway Passengers Act
43.21	1956	74	Central Sales Tax Act
43.22	1957	27	Wealth-tax Act
43.23	1957	58	Additional Duties of Excise (Goods of Special Importance) Act
43.24	1958	18	Gift-tax Act
43.25	1959	42	Travancore-Cochin Vehicles Taxation (Amendment and Validation) Act

43.26	1960	38	Central Excises (Conversion to Metric Units) Act
43.27	1960	40	Customs Duties and Cesses (Conversion to Metric Units) Act
43.28	1961	4	U.P. Sugarcane Cess (Validation) Act
43.29	1961	33	Union Territories (Stamp and Court-fees Laws) Act
43.30	1961	43	Income-tax Act
43.31	1961	46	Voluntary Surrender of Salaries (Exemption from Taxation) Act
43.32	1962	52	Customs Act
43.33	1962	55	Manipur (Sales of Motor Spirit and Lubricants) Taxation Act
43.34	1962	57	Delhi Motor Vehicles Taxation Act
43.35	1963	54	Central Boards of Revenue Act
43.36	1964	7	Companies (Profits) Surtax Act
43.37	1964	11	Taxation Laws (Continuation and Validation of Recovery Proceedings) Act
43.38	1965	41	Taxation Laws (Amendment and Miscellaneous Provisions) Act
43.39	1971	20	Bengal Finance (Sales Tax) (Delhi Validation of Appointments and Proceedings) Act
43.40	1972	25	Taxation Laws (Extension to Jammu and Kashmir) Act
43.41	1974	45	Interest-tax Act
43.42	1975	26	Tobacco Cess Act
43.43	1975	43	Delhi Sales Tax Act

43.44	1975	51	Customs Tariff Act
43.45	1976	55	Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Cess Act
43.46	1976	56	Beedi Workers Welfare Cess Act
43.47	1976	91	Delhi Sales Tax (Amendment and Validation) Act
43.48	1977	36	Water (Prevention and Control of Pollution) Cess Act
43.49	1978	40	Additional Duties of Excise (Textiles and Textile Articles) Act
43.50	1979	12	Punjab Excise (Delhi Amendment) Act
43.51	1980	54	Hotel-Receipts Tax Act
43.52	1981	30	Cine-Workers Welfare Cess Act
43.53	1982	3	Sugar Cess Act
43.54	1983	28	Jute Manufactures Cess Act
43.55	1986	5	Central Excise Tariff Act, 1985
43.56	1986	32	Research and Development Cess Act
43.57	1986	46	Taxation Laws (Amendment and Miscellaneous Provisions) Act
43.58	1987	4	Cotton Copra and Vegetable Oils Cess (Abolition) Act
43.59	1987	35	Expenditure-tax Act
43.60	1992	16	Cess and Other Taxes on Minerals (Validation) Act
43.61	1996	28	Building and Other Construction Workers' Welfare Cess Act
43.62	2000	20	Direct-Tax Laws (Miscellaneous) Repeal Act

	43.63	2002	36	Foreign Aircraft (Exemption from Taxes and Duties on Fuel and Lubricants) Act
	43.64	2004	25	Customs and Central Excise Laws (Repeal) Act
	43.65	2005	27	Bihar Value Added Tax Act
	43.66	2006	24	Cess Laws (Repealing and Amending) Act
	43.67	2006	30	Union Duties of Excise (Electricity) Distribution Repeal Act, 2006
	43.68	2006	46	Produce Cess Laws (Abolition) Act
				See Also,
				Financial Laws:
				Union Duties of Excise (Distribution) Act
				Remittances of Foreign Exchange and Investment in Foreign
				Exchange Bonds (Immunities and Exemptions) Act
				Gold Bonds (Immunities and Exemptions) Act
44 Textiles	44.1	1948	61	Central Silk Board Act
	44.2	1963	41	Textiles Committee Act
	44.3	1983	27	Jute Manufacturers Development Council Act
	44.4	1985	22	Handlooms (Reservation of Articles for Production) Act
	44.5	1987	10	Jute Packaging Materials (Compulsory Use in Packing Commodities) Act
	44.6	1987	14	Mental Health Act
	44.7	2009	12	National Jute Board Act
				See Also,
				Taxes, Tolls & Cess Laws:

					Jute Manufactures Cess Act
45	5 Trade and Commerce	45.1	1838	5	Bengal Bonded Warehouse Association Act
		45.2	1854	5	Bengal Bonded Warehouse Association Act
		45.3	1856	9	Indian Bills of Lading Act
		45.4	1867	22	Sarais Act
		45.5	1942	7	Coffee Act
		45.6	1947	24	Rubber Act
		45.7	1953	29	Tea Act
		45.8	1955	42	Prize Competitions Act
		45.9	1956	90	Faridabad Development Corporation Act
		45.10	1963	22	Export (Quality Control and Inspection) Act
		45.11	1972	13	Marine Products Export Development Authority Act
		45.12	1972	52	Antiquities and Art Treasures Act
		45.13	1975	4	Tobacco Board Act
		45.14	1979	5	Coconut Development Board Act
		45.15	1986	2	Agricultural and Processed Food Products Export Development Authority Act, 1985
		45.16	1986	10	Spices Board Act
		45.17	1986	63	Bureau of Indian Standards Act

	45.18	1992	22	Foreign Trade (Development and Regulation) Act
	45.19	1998	17	Lotteries (Regulation) Act
	45.20	2005	28	Special Economic Zones Act
	45.21	2006	32	Spirituous Preparations (Inter-State Trade and Commerce) Control (Repeal) Act
				See Also,
				Transportation and Infrastructure:
				Multimodal Transportation of Goods Act
				Admission into, Emigration to, and Expulsion from, India: Land Ports Authority of India Act, 2010
ansportation and frastructure	46.1	1855	32	Bengal Embankment Act
	46.2	1861	16	Stage-Carriages Act
	46.3	1873	8	Northern India Canal and Drainage Act
	46.4	1878	17	Northern India Ferries Act
	46.5	1879	14	Hackney-carriage Act
	46.6	1886	11	Indian Tramways Act
	46.7	1902	4	Indian Tramways Act
	46.8	1905	4	Indian Railway Board Act
	46.9	1934	22	Aircraft Act
	46.10	1950	64	Road Transport Corporations Act
	46.11	1951	51	Railway Companies (Emergency Provisions) Act

			Criminal Justice:
			See Also,
46.30	2008	27	Airports Economic Regulatory Authority of India Act
46.29	2007	41	Carriage by Road Act
46.28	2003	13	Control of National Highways (Land and Traffic) Act, 2002
46.27	2002	60	Delhi Metro Railway (Operation and Maintenance) Act
46.26	2000	54	Central Road Fund Act
46.25	1994	55	Airports Authority of India Act
46.24	1993	49	Betwa River Board (Amendment) Act
46.23	1993	28	Multimodal Transportation of Goods Act
46.22	1989	24	Railways Act
46.21	1988	68	National Highways Authority of India Act
46.20	1988	59	Motor Vehicles Act
46.19	1985	10	Calcutta Metro Railway (Operation and Maintenance) Temporary Provision Act
46.18	1980	46	Brahmaputra Board Act
46.17	1978	33	Metro Railways (Construction of Works) Act
46.16	1972	63	Betwa River Board Act
46.15	1972	69	Carriage by Air Act
46.14	1966	29	Railway Property (Unlawful Possession) Act
46.13	1956	49	River Boards Act
46.12	1956	48	National Highways Act

					Railway Protection Force Act,
					Tokyo Convention Act
47	' Tribunals	47.1	1956	33	Inter-State River Water Disputes Act
		47.2	1985	13	Administrative Tribunals Act
		47.3	1986	19	Administrative Tribunals (Amendment) Act
		47.4	1987	54	Railway Claims Tribunal Act
		47.5	1993	51	Recovery of Debts Due to Banks and Financial Institutions Act
		47.6	2005	49	National Tax Tribunal Act
		47.7	2007	55	Armed Forces Tribunal Act
		47.8	2010	19	National Green Tribunal Act, 2010
48	Universities and Technical Institutions	48.1	1915	16	Banaras Hindu University Act
		48.2	1920	40	Aligarh Muslim University Act
	-	48.3	1922	8	Delhi University Act
	-	48.4	1951	29	Visva-Bharati Act
	-	48.5	1956	25	All-India Institute of Medical Sciences Act
	-	48.6	1961	59	Institutes of Technology Act
	-	48.7	1966	51	Post-Graduate Institute of Medical Education and Research, Chandigarh, Ac
	-	48.8	1966	53	Jawaharlal Nehru University Act
		48.9	1970	16	Haryana and Punjab Agricultural Universities Act
	_	48.10	1973	24	North-Eastern Hill University Act

48.11	1974	39	University of Hyderabad Act
48.12	1977	34	Lady Hardinge Medical College and Hospital (Acquisition and Miscellaneous Provisions) Act
48.13	1980	52	Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Act
48.14	1985	50	Indira Gandhi National Open University Act
48.15	1985	53	Pondicherry University Act
48.16	1988	58	Jamia Millia Islamia Act
48.17	1989	23	Assam University Act
48.18	1989	35	Nagaland University Act
48.19	1992	40	Central Agricultural University Act
48.20	1993	45	Tezpur University Act
48.21	1994	58	Babasaheb Bhimrao Ambedkar University Act
48.22	1997	2	Maulana Azad National Urdu University Act, 1996
48.23	1997	3	Mahatama Gandhi Antarashtriya Hindi Vishwavidyalaya Act, 1996
48.24	1998	13	National Institute of Pharmaceutical Education and Research Act
48.25	2000	8	Mizoram University Act
48.26	2005	26	University of Allahabad Act
48.27	2005	54	Manipur University Act
48.28	2006	28	National Institute of Fashion Technology Act

	48.29	2007	7	English and Foreign Languages University Act	
-	48.30	2007	8	Rajiv Gandhi University Act	
-	48.31	2007	9	Tripura University Act	
-	48.32	2007	10	Sikkim University Act	
-	48.33	2007	29	National Institutes of Technology Act	
-	48.34	2007	52	Indira Gandhi National Tribal University Act	
-	48.35	2007	54	Rajiv Gandhi Institute of Petroleum Technology Act	
-	48.36	2008	19	Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Act	
-	48.37	2008	22	Indian Maritime University Act	
-	48.38	2009	8	South Asian University Act	
-	48.39	2009	25	Central University Act	
-	48.40	2010	39	Nalanda University Act, 2010	
-	48.41	2012	13	Academy of Scientific and Innovative Research Act, 2011	
-	48.42	2012	35	Rajiv Gandhi National Institutes of Youth Development Act, 2012	
-	48.43	2012	38	National Institute of Mental Health and Neuro-Sciences, Bangalore Act, 2012	
-	48.44	2013	26	The Rajiv Gandhi National Aviation University Act, 2013	
-	48.45	2014	10	Rani Lakshmi Bai Central Agricultural University Act, 2014	
-	48.46	2014	18	National Institute of Design Act, 2014	

49	Woman and Cl Development	hild 49.1	1890	8	Guardians and Wards Act
		49.2	1897	8	Reformatory Schools Act
		49.3	1925	35	Madras, Bengal and Bombay Children (Supplementary) Act
		49.4	1956	105	Women's and Children's Institutions (Licensing) Act
		49.5	1960	10	Orphanages and Other Charitable Homes (Supervision and Control) Act
		49.6	1961	28	Dowry Prohibition Act
		49.7	1986	60	Indecent Representation of Women (Prohibition) Act
		49.8	1988	3	Commission of Sati (Prevention) Act, 1987
		49.9	1990	20	National Commission for Women Act
		49.10	2000	56	Juvenile Justice (Care and Protection of Children) Act
		49.11	2005	43	Protection of Women from Domestic Violence Act
		49.12	2006	4	Commissions for Protection of Child Rights Act, 2005
		49.13	2007	6	Prohibition of Child Marriage Act
		49.14	2013	14	Sexual Harassment of Women at Workplace (Prevention, Protection and Redressal) Act, 2013
					See Also
					Public Health:
					Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Act

		Labour:
		Children (Pledging of Labour) Act
		Child Labour (Prohibition and Regulation) Act
		Criminal Justice: Protection of Children From Sexual Offences Act, 2012

<u> Appendix – II</u>

(refer para of the report)

LAWS RECOMMENDED FOR REPEAL BY VARIOUS COMMISSIONS BUT NOT UNDERTAKEN FOR REPEAL BY GOVERNMENT

S. No.	NAME OF THE LAW	NAME OF THE REPORT(S) WHICH RECOMMENDS REPEAL	NAME OF THE CONCERNED DEPARTMENT (TENTATIVE)
1.	The Livestock Importation Act, 1898	PC Jain Commission Report (Appendix A-1)	Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture
2.	The Tobacco Board Act, 1975	PC Jain Commission Report (Appendix A-1)	Department of Commerce, Ministry of Commerce and Industry
3.	The Finance Commission (Miscellaneous Provisions) Act, 1951	PC Jain Commission Report (Appendix A-1)	Department of Economic Affairs, Ministry of Finance
4.	The Compulsory Deposit Scheme Act, 1963	PC Jain Commission Report (Appendix A-1) and 159 th LCI Report	Department of Economic Affairs, Ministry of Finance
5.	The Additional Emoluments (Compulsory Deposit) Act, 1974	PC Jain Commission Report (Appendix A-1) and 159 th LCI Report	Department of Economic Affairs, Ministry of Finance
6.	The Shipping Development Fund Committee (Abolition) Act, 1986	PC Jain Commission Report (Appendix A-1) and 159 th LCI Report	Department of Financial Services, Ministry of Finance
7.	The Gift-Tax Act, 1958	PC Jain Commission Report (Appendix A-1)	Department of Revenue, Ministry of Finance
8.	The Central Excise Laws (Amendment and Validation) Act, 1982	PC Jain Commission Report (Appendix A-1) and 159 th LCI Report	Department of Revenue, Ministry of Finance
9.	The Mineral Products (Additional Duties of Excise and Customs) Act, 1958	PC Jain Commission Report (Appendix A-1) and 159 th LCI Report	Department of Revenue, Ministry of Finance
10.	The Young Persons (Harmful Publications) Act, 1956	PC Jain Commission Report (Appendix A-1)	Department of Internal Security, Ministry of Home Affairs

11.	The Indian Law Reports Act, 1875	PC Jain Commission Report (Appendix A-1) and 96 th LCI Report	Legislative Department, Ministry of Law and Justice
12.	The Continuance of Legal Proceedings Act, 1948	PC Jain Commission Report (Appendix A-1) and 96 th LCI Report	Department of Justice, Ministry of Law and Justice
13.	The Oriental Gas Company (Act 5 of 1857)	PC Jain Commission Report (Appendix A-1) and 96 th LCI Report	Ministry of Petroleum and Natural Gas
14.	The Oriental Gas Company, 1867	PC Jain Commission Report (Appendix A-1) and 96 th LCI Report	Ministry of Petroleum and Natural Gas
15.	The Ganges Tolls Act, 1857	PC Jain Commission Report (Appendix A-1) and 96 th LCI Report	Department of Revenue, Ministry of Finance
16.	Amending Act, 1897	PC Jain Commission Report (Appendix A-1)	Legislative Department, Ministry of Law and Justice
17.	The Amending Act, 1901	PC Jain Commission Report (Appendix A-1)	Legislative Department, Ministry of Law and Justice
18.	The Amending Act, 1903	PC Jain Commission Report (Appendix A-1)	Legislative Department, Ministry of Law and Justice
19.	The Boundaries Act, 1847	PC Jain Commission Report (Appendix A-1)	Department of States, Ministry of Home Affairs
20.	The Central Sales Tax (Amendment) Act, 1969	PC Jain Commission Report (Appendix A-1)	Department of Revenue, Ministry of Finance
21.	The Coasting Vessels Act, 1838	PC Jain Commission Report (Appendix A-1)	Ministry of Shipping
22.	The Deposit Insurance Corporation (Amendment and Misc. Provisions) Act, 1978	PC Jain Commission Report (Appendix A-1)	Department of Financial Services, Ministry of Finance
23.	The Excise (Malt Liquors) Act, 1890	PC Jain Commission Report (Appendix A-1)	Department of Revenue, Ministry of Finance
24.	The Indian Bar Councils Act, 1926	PC Jain Commission Report (Appendix A-1)	Department of Legal Affairs, Ministry of Law and Justice

25.	The Indian Short Titles Act, 1897	PC Jain Commission Report (Appendix A-1)	Legislative Department, Ministry
			of Law and Justice
26.	The Industrial Disputes (Amendment and Miscellaneous Provisions) Act, 1956	PC Jain Commission Report (Appendix A-1)	Ministry of Labour and Employment
27.	The Land Acquisition (Amendment) Act, 1962	PC Jain Commission Report (Appendix A-1)	Department of Land Resources, Ministry of Rural Development
28.	The Land Acquisition (Amendment and Validation) Act, 1967	PC Jain Commission Report (Appendix A-1)	Department of Land Resources, Ministry of Rural Development
29.	The Laws Local Extent Act, 1874	PC Jain Commission Report (Appendix A-1)	Department of States, Ministry of Home Affairs
30.	The Legal Practitioner's Act, 1879	PC Jain Commission Report (Appendix A-1)	Department of Legal Affairs, Ministry of Law and Justice
31.	The Parliamentary Proceedings (Protection of Publication) Repeal Act, 1976	PC Jain Commission Report (Appendix A-1)	Legislative Department, Ministry of Law and Justice
32.	The Railway Companies (Emergency Provisions) Act, 1951	PC Jain Commission Report (Appendix A-1)	Ministry of Railways
33.	The Rent Recovery Act, 1853	PC Jain Commission Report (Appendix A-1)	Department of Land Resources, Ministry of Rural Development
34.	The Reserve Bank of India (Amendment and Miscellaneous Provisions) Act, 1953	PC Jain Commission Report (Appendix A-1)	Department of Financial Services, Ministry of Finance
35.	The Tobacco Cess Act, 1975	PC Jain Commission Report (Appendix A-1)	Department of Revenue, Ministry of Finance
36.	The Easements (Extending) Act, 1891	PC Jain Commission Report (Appendix A-1)	Legislative Department, Ministry of Law and Justice
37.	The Foreign Recruitment Act, 1874	PC Jain Commission Report (Appendix A-1)	Ministry of External Affairs
38.	The Indian Railway Board Act, 1905	PC Jain Commission Report (Appendix A-1)	Ministry of Railways
39.	The Trading with the Enemy (Continuance of Emergency Provisions) Act, 1947	PC Jain Commission Report (Appendix A-1)	Department of Internal Security, Ministry of Home Affairs

40.	The Pondicherry (Extension Of Laws) Act, 1968	PC Jain Commission Report (Appendix A-1)	Department of States, Ministry of Home Affairs
41.	The Central Laws (Extension to Jammu and Kashmir) Act, 1968	PC Jain Commission Report (Appendix A-1)	Department of Jammu and Kashmir, Ministry of Home Affairs
42.	The Central Labour Laws (Extension to Jammu and Kashmir) Act, 1970	PC Jain Commission Report (Appendix A-1)	Department of Jammu and Kashmir, Ministry of Home Affairs
43.	The Central Laws (Extension to Arunachal Pradesh) Act, 1993	PC Jain Commission Report (Appendix A-1)	Department of States, Ministry of Home Affairs
44.	The Diplomatic and Consular Officers (Oaths and Fees) (Extension to Jammu and Kashmir) Act, 1973	PC Jain Commission Report (Appendix A-1)	Ministry of External Affairs
45.	The Goa, Daman and Diu (Extension of the Code of Civil Procedure and the Arbitration) Act, 1965	PC Jain Commission Report (Appendix A-1)	Department of States, Ministry of Home Affairs
46.	The Miscellaneous Personal Laws (Extension) Act, 1959	PC Jain Commission Report (Appendix A-1)	Legislative Department, Ministry of Law and Justice
47.	The Taxation Laws (Extension to Jammu and Kashmir) Act, 1954	PC Jain Commission Report (Appendix A-1)	Department of Jammu and Kashmir, Ministry of Home Affairs
48.	The Taxation Laws (Extension to Jammu and Kashmir) Act, 1972	PC Jain Commission Report (Appendix A-1)	Department of Jammu and Kashmir, Ministry of Home Affairs
49.	The Scheduled Areas (Assimilation of Laws) Act, 1951	PC Jain Commission Report (Appendix A-1)	Ministry of Tribal Affairs
50.	The Scheduled Areas Act, 1953	PC Jain Commission Report (Appendix A-1)	Ministry of Tribal Affairs
51.	The Shillong (Rifle Range Umlong) Cantonments Assimilation of Laws Act, 1954	PC Jain Commission Report (Appendix A-1)	Department of States, Ministry of Home Affairs
52.	The West Godavari District (Assimilation of Laws on Federal Subjects) Acts, 1949	PC Jain Commission Report (Appendix A-1)	Department of States, Ministry of Home Affairs
53.	The Union Territories (Laws) Act, 1950	PC Jain Commission Report (Appendix A-1)	Department of States, Ministry of Home Affairs
54.	The Absorbed Areas (Laws) Act, 1954	PC Jain Commission Report (Appendix A-1)	Department of States, Ministry of Home Affairs

55.	The Central Provinces (Laws) Act, 1875	PC Jain Commission Report (Appendix A-1)	Department of States, Ministry of Home Affairs
56.	The Cooch-Behar Assimilation of Laws Act, 1950	PC Jain Commission Report (Appendix A-1)	Department of States, Ministry of Home Affairs
57.	The Jammu and Kashmir (Extension of Laws) Act, 1956	PC Jain Commission Report (Appendix A-1)	Department of Jammu and Kashmir, Ministry of Home Affairs
58.	The Manipur and Tripura (Repeal of Laws) Act, 1958	PC Jain Commission Report (Appendix A-1 and Appendix A-5)	Legislative Department, Ministry of Law and Justice
59.	The Married Women's Property (Extension) Act, 1959	PC Jain Commission Report (Appendix A-1)	Legislative Department, Ministry of Law and Justice
60.	The Opium and Revenue Laws (Extension of Application) Act, 1950	PC Jain Commission Report (Appendix A-1)	Department of Revenue, Ministry of Finance
61.	The Merged States (Laws) Act, 1949	PC Jain Commission Report (Appendix A-1)	Department of States, Ministry of Home Affairs
62.	The Union Duties of Excise (Distribution) Act, 1979	PC Jain Commission Report (Appendix A-1)	Department of Revenue, Ministry of Finance
63.	The Companies (Profits) Surtax Act, 1964	PC Jain Commission Report (Appendix A-1)	Department of Revenue, Ministry of Finance
64.	The Epidemic Diseases Act, 1897	PC Jain Commission Report (Appendix A-1)	Department of Health Research, Ministry of Health and Family Welfare
65.	The Hotel Receipts Tax Act,1980	PC Jain Commission Report (Appendix A-1)	Department of Revenue, Ministry of Finance
66.	The Delhi And Ajmer Rent Control (Nasirabad Cantonment Repeal) Act, 1968	PC Jain Commission Report (Appendix A-1)	Ministry of Urban Development
67.	The Coking Coal Mines (Taking Over of Management) Act, 1973	PC Jain Commission Report (Appendix A-1)	Ministry of Coal
68.	The Coal Mines (Emergency Provisions) Act, 1971	PC Jain Commission Report (Appendix A-1)	Ministry of Coal

69.	The Laxmi Ratan and Atherton West Cotton Mills (Taking over of Management) Act, 1976	PC Jain Commission Report (Appendix A-1)	Ministry of Textiles
70.	The Sick Textile Undertakings (Taking Over of Management) Act, 1972	PC Jain Commission Report (Appendix A-1)	Ministry of Textiles
71.	The Textiles Undertakings (Taking over of Management) Act, 1983	PC Jain Commission Report (Appendix A-1)	Ministry of Textiles
72.	The Bangalore Marriage Validation Act, 1936	PC Jain Commission Report (Appendix A-1)	Legislative Department, Ministry of Law and Justice
73.	The Bar Councils (Validation of State Laws) Act, 1956	PC Jain Commission Report (Appendix A-1)	Department of Legal Affairs, Ministry of Law and Justice
74.	The Bengal Finance (Sales Tax) Delhi Validation of Appointments and Proceedings Act, 1971	PC Jain Commission Report (Appendix A-1)	Department of Revenue, Ministry of Finance
75.	The Decrees and Orders Validating Act, 1936	PC Jain Commission Report (Appendix A-1)	Department of Legal Affairs, Ministry of Law and Justice
76.	The Destructive Insects and Pests (Amendments and Validation) Act, 1992	PC Jain Commission Report (Appendix A-1)	Department of Agriculture and Cooperation, Ministry of Agriculture
77.	The Himachal Pradesh Legislative Assembly (Constitution and Proceedings) Validation Act, 1958	PC Jain Commission Report (Appendix A-1)	Department of State, Ministry of Law and Justice
78.	The Hindu Marriage (Validation of Proceedings) Act, 1960	PC Jain Commission Report (Appendix A-1)	Legislative Department, Ministry of Law and Justice
79.	The Jubbalpore and Chhattisgarh Divisions (Divorce Proceedings Validation) Act, 1935	PC Jain Commission Report (Appendix A-1)	Legislative Department, Ministry of Law and Justice
80.	The Marriages Validation Act, 1892	PC Jain Commission Report (Appendix A-1)	Legislative Department, Ministry of Law and Justice
81.	The Mussalman Wakf Validating Act, 1913	PC Jain Commission Report (Appendix A-1)	Legislative Department, Ministry of Law and Justice
82.	The Mussalman Wakf Validating Act, 1930	PC Jain Commission Report (Appendix A-1)	Legislative Department, Ministry of Law and Justice

83.	The Part B State Marriages Validating Act, 1952	PC Jain Commission Report (Appendix A-1)	Legislative Department, Ministry of Law and Justice
84.	The Professions Tax Limitation (Amendment and Validation) Act, 1949	PC Jain Commission Report (Appendix A-1) and 96 th LCI Report	Department of Revenue, Ministry of Finance
85.	The Travancore-Cochin Vehicles Taxation (Amendment and Validation) Act, 1959	PC Jain Commission Report (Appendix A-1)	Department of Revenue, Ministry of Finance
86.	Admiralty Jurisdiction (India) Act, 1860	PC Jain Commission Report (Appendix A-3)	Ministry of Shipping
87.	Admiralty Offences (Colonial) Act, 1849	PC Jain Commission Report (Appendix A-3)	Ministry of Shipping
88.	Colonial Courts of Admiralty Act, 1890	PC Jain Commission Report (Appendix A-3)	Ministry of Shipping
89.	Armed Forces (Special Powers) Ordinance, 1942	PC Jain Commission Report (Appendix A-4)	Department of Defence, Ministry of Defence
90.	Bank Notes (Declaration of Holdings) Ordinance, 1946	PC Jain Commission Report (Appendix A-4)	Department of Economic Affairs, Ministry of Finance
91.	Collective Fines Ordinance, 1942	PC Jain Commission Report (Appendix A-4)	Department of Home, Ministry of Home Affairs
92.	Criminal Law Amendment Ordinance, 1944	PC Jain Commission Report (Appendix A-4)	Department of Home, Ministry of Home Affairs
93.	Criminal Law Amendment Ordinance, 1946	PC Jain Commission Report (Appendix A-4)	Department of Home, Ministry of Home Affairs
94.	Military Nursing Service Ordinance, 1949	PC Jain Commission Report (Appendix A-4)	Department of Defence, Ministry of Defence
95.	Public Health (Emergency Provisions) Ordinance, 1944	PC Jain Commission Report (Appendix A-4)	Department of Home, Ministry of Home Affairs
96.	Secunderabad Marriage Validating Ordinance, 1945	PC Jain Commission Report (Appendix A-4)	Legislative Department, Ministry of Law and Justice

97.	Termination of War (Definition) Ordinance, 1946	PC Jain Commission Report (Appendix A-4)	Department of Defence, Ministry of Defence
98.	War Gratuities (Income-Tax Exemption) Ordinance, 1945	PC Jain Commission Report (Appendix A-4)	Ministry of Labour and Employment
99.	War Injuries Ordinance, 1941	PC Jain Commission Report (Appendix A-4)	Ministry of Labour and Employment
100.	The Agriculturist Loans Act, 1884	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development
101.	The Ajmer Tenancy and Land Records Act, 1950	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development
102.	The Assam Municipal (Manipur Amendment) Act, 1961	PC Jain Commission Report (Appendix A-5)	Department of States, Ministry of Home Affairs
103.	The Bengal, Agra and Assam Civil Courts Act, 1887	PC Jain Commission Report (Appendix A-5)	Department of Justice, Ministry of Law and Justice
104.	The Bengal Alluvion and Diluvion Act, 1847	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development
105.	The Bengal, Bihar and Orissa and Assam Laws Act, 1912	PC Jain Commission Report (Appendix A-5)	Department of States, Ministry of Home Affairs
106.	The Bengal Bonded Warehouse Association Act, 1838	PC Jain Commission Report (Appendix A-5)	Department of States, Ministry of Home Affairs
107.	The Bengal Bonded Warehouse Association Act, 1854	PC Jain Commission Report (Appendix A-5)	Department of States, Ministry of Home Affairs
108.	The Bengal Choukidari Act, 1856	PC Jain Commission Report (Appendix A-5)	Department of States, Ministry of Home Affairs
109.	The Bengal Districts Act, 1836	PC Jain Commission Report (Appendix A-5)	Department of States, Ministry of Home Affairs
110.	The Bengal Embankment Act, 1855	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development
111.	The Bengal Ghatwali Laws Act, 1859	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development

112.	The Bengal Indigo Contract Act, 1836	PC Jain Commission Report (Appendix A-5)	Department of States, Ministry of Home Affairs
113.	The Bengal Land Holder's Attendance Act, 1848	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development
114.	The Bengal Land Revenue Sales Act, 1841	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development
115.	The Bengal Land Revenue Sales Act, 1859	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development
116.	The Bengal Military Police Act, 1892	PC Jain Commission Report (Appendix A-5)	Department of Internal Security, Ministry of Home Affairs
117.	The Bengal Rent Act, 1859	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development
118.	The Bengal Suppression of Terrorist Outrages (Supplementary) Act, 1932	PC Jain Commission Report (Appendix A-5)	Department of Internal Security, Ministry of Home Affairs
119.	The Bengal Tenancy Act, 1885	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Land Resources
120.	The Bihar Land Reforms Laws (Regulating Mines and Minerals) Validation Act, 1969	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Land Resources
121.	The Births, Deaths and Marriages Registration Act, 1886	PC Jain Commission Report (Appendix A-5)	Department of Home, Ministry of Home Affairs
122.	The Bombay Civil Courts Act, 1869	PC Jain Commission Report (Appendix A-5)	Department of Justice, Ministry of Law and Justice
123.	The Bombay Municipal Debentures Act, 1876	PC Jain Commission Report (Appendix A-5)	Department of States, Ministry of Home Affairs
124.	The Bombay Rent-Free Estates Act, 1852	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development
125.	The Bombay Revenue Jurisdiction Act, 1876	PC Jain Commission Report (Appendix A-5)	Department of Justice, Ministry of Law and Justice

126.	The Boundary-marks, Bombay, 1846	PC Jain Commission Report (Appendix A-5)	Department of States, Ministry of Home Affairs
127.	The Broach and Kaira Incumbered Estates Act, 1877	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development
128.	The Calcutta Land Revenue Act, 1850	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development
129.	The Calcutta Land Revenue Act, 1856	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development
130.	The Central Provinces (Courts of Wards) Act, 1895	PC Jain Commission Report (Appendix A-5)	Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture
131.	The Central Provinces Financial Commissioner's Act, 1908	PC Jain Commission Report (Appendix A-5)	Department of States, Ministry of Home Affairs
132.	The Central Provinces Land Revenue Act, 1881	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development
133.	The Central Provinces Tenancy Act, 1898	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development
134.	The Chota Nagpur Encumbered Estates Act, 1876	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development
135.	The City of Bombay Municipal (Supplementary) Act, 1888	PC Jain Commission Report (Appendix A-5)	Department of States, Ministry of Home Affairs
136.	The Coroners Act, 1871	PC Jain Commission Report (Appendix A-5)	Department of Justice, Ministry of Law and Justice
137.	The Dekkhan Agriculturists Relief Act, 1879	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development
138.	The Disturbed Areas (Special Courts), Act, 1976	PC Jain Commission Report (Appendix A-5)	Department of Internal Security, Ministry of Home Affairs
139.	The Essential Services Maintenance (Assam) Act, 1980	PC Jain Commission Report (Appendix A-5)	Department of Internal Security, Ministry of Home Affairs

140.	The Fort William Act, 1881	PC Jain Commission Report (Appendix A-5)	Department of Justice, Ministry of Law and Justice
141.	The Goa, Daman and Diu (Absorbed Employees) Act, 1956	PC Jain Commission Report (Appendix A-5)	Department of States, Ministry of Home Affairs
142.	The Government Grants Act, 1895	PC Jain Commission Report (Appendix A-5)	Legislative Department, Ministry of Law and Justice
143.	The Government Management of Private Estates Act, 1892	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development
144.	The Hackney Carriage Act, 1879	PC Jain Commission Report (Appendix A-5)	Ministry of Urban Development
145.	The Howrah Offences Act, 1857	PC Jain Commission Report (Appendix A-5)	Department of Justice, Ministry of Law and Justice
146.	The Improvement in Towns Act, 1850	PC Jain Commission Report (Appendix A-5)	Ministry of Urban Development
147.	The Indian Tramways Act, 1886	PC Jain Commission Report (Appendix A-5)	Ministry of Urban Development
148.	The Indian Tramways Act, 1902	PC Jain Commission Report (Appendix A-5)	Ministry of Urban Development
149.	The Junagarh Administration (Property) Act, 1948	PC Jain Commission Report (Appendix A-5)	Department of States, Ministry of Home Affairs
150.	The Local Authorities (Loans) Act, 1948	PC Jain Commission Report (Appendix A-5)	Department of Expenditure, Ministry of Finance
151.	The Local Authorities Pensions and Gratuities Act, 1919	PC Jain Commission Report (Appendix A-5)	Department of Personnel and Training, Ministry of Personnel, Public Grievances and Pensions
152.	The Madras, Bengal and Bombay Children (Supplementary) Act, 1925	PC Jain Commission Report (Appendix A-5)	Ministry of Women and Child Development
153.	The Madras City Civil Court Act, 1892	PC Jain Commission Report (Appendix A-5)	Department of Justice, Ministry of Law and Justice

154.	The Madras City Land Revenue Act,	PC Jain Commission	Department of Land
	1851	Report (Appendix A-5)	Resources, Ministry of Rural Development
155.	The Madras Civil Courts Act, 1872	PC Jain Commission Report (Appendix A-5)	Department of Justice, Ministry of Law and Justice
156.	The Madras Compulsory Labour Act, 1858	PC Jain Commission Report (Appendix A-5)	Ministry of Labour and Employment
157.	The Madras District Police Act, 1859	PC Jain Commission Report (Appendix A-5)	Department of Internal Security, Ministry of Home Affairs
158.	The Madras Forest (Validation) Act, 1882	PC Jain Commission Report (Appendix A-5)	Ministry of Environment and Forests
159.	The Madras Public Property (Malversation) Act, 1837	PC Jain Commission Report (Appendix A-5)	Department of States, Ministry of Home Affairs
160.	Act, 1839Report (Appendix A-5)Resource		Department of Land Resources, Ministry of Rural Development
161.	The Madras Revenue Commission Act, 1849	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development
162.	The Madras Uncovenanted Officers Act, 1857	PC Jain Commission Report (Appendix A-5)	Department of Personnel and Training, Ministry of Personnel, Public Grievances and Pensions
163.	The Mangrol and Manavadar (Administration of Property) Act, 1949	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development
164.	The Municipal Taxation Act, 1881	PC Jain Commission Report (Appendix A-5)	Department of Revenue, Ministry of Finance
165.	The Murshidabad Act, 1891	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development
166.	The Murshidabad Estates Administration Act, 1933	PC Jain Commission Report (Appendix A-5)Department of Land Resources, Ministry Rural Development	
167.	The North-Eastern Provinces Village and Road Police Act, 1873 (Act 16 of 1873) [Error in the Jain Commission Report. Act 16 of 1873 is the North-	PC Jain Commission Report (Appendix A-5)	Department of Internal Security, Ministry of Home Affairs

	Western Provinces Village and Road Police Act, 1873]			
168.	The Orissa Weights and Measures (Delhi Repeal) Act, 1958	PC Jain Commission Report (Appendix A-5)	Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution	
169.	The Partition Act, 1893	PC Jain Commission Report (Appendix A-5)	Legislative Department, Ministry of Law and Justice	
170.	The Partition of Revenue-paying Estates Act, 1863	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development	
171.	The Police Act, 1861	PC Jain Commission Report (Appendix A-5)	Department of Internal Security, Ministry of Home Affairs	
172.	The Police Act, 1888	PC Jain Commission Report (Appendix A-5)	Department of Internal Security, Ministry of Home Affairs	
173.	The Police Act, 1949	PC Jain Commission Report (Appendix A-5)	Department of Internal Security, Ministry of Home Affairs	
174.	The Public Gambling Act, 1867	PC Jain Commission Report (Appendix A-5)	Ministry of Home Affairs	
175.	The Public Suits Validation Act, 1932	PC Jain Commission Report (Appendix A-5) and 96 th LCI Report	Department of Justice, Ministry of Law and Justice	
176.	The Provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996	PC Jain Commission Report (Appendix A-5)	Ministry of Panchayati Raj	
177.	The Punjab District Boards Act, 1883	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development	
178.	The Revenue Commissioners Bombay Act, 1842	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development	
179.	The Sales of Land for Revenue Arrears, 1845	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development	
180.	The Sarais Act, 1867	PC Jain Commission Report (Appendix A-5)	Ministry of Tourism	

181.	The Scheduled Securities (Hyderabad) Act, 1949	PC Jain Commission Report (Appendix A-5)	Department of Economic Affairs, Ministry of Finance
182.	The Sheriff of Calcutta (Power of Custody) Act, 1931	PC Jain Commission Report (Appendix A-5)	Department of Justice, Ministry of Law and Justice
183.	The Shore Nuisances (Bombay and Kolaba) Act, 1853	PC Jain Commission Report (Appendix A-5)	Ministry of Environment and Forests
184.	Sir Dinshaw Maneekjee Petit Act, 1893	PC Jain Commission Report (Appendix A-5)	Legislative Department, Ministry of Law and Justice
185.	Sir Jamsetjee Jejeebhoy Baronetcy Act, 1915	PC Jain Commission Report (Appendix A-5)	Legislative Department, Ministry of Law and Justice
186	The Sonthal Paraganas Act, 1855	PC Jain Commission Report (Appendix A-5)	Department of Justice, Ministry of Law and Justice
187.	The Sonthal Paraganas Act, 1857	PC Jain Commission Report (Appendix A-5)	Department of Justice, Ministry of Law and Justice
188.	The Stage Carriages Act, 1861	PC Jain Commission Report (Appendix A-5)	Ministry of Urban Development
189.	The Tobacco Duty (Town of Bombay) Act, 1857	PC Jain Commission Report (Appendix A-5)	Department of Revenue, Ministry of Finance
190.	The Usurious Loans Act, 1918	PC Jain Commission Report (Appendix A-5)	Department of Justice, Ministry of Law and Justice
191.	The Usury Laws Repeal Act, 1855	PC Jain Commission Report (Appendix A-5)	Legislative Department, Ministry of Law and Justice
192.	The Waste Lands (Claims) Act, 1863	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development
193.	The Bikrama Singh's Estates Act, 1883	tates Act, 1883 PC Jain Commission Report (Appendix A-5) Department of Lar Resources, Ministr Rural Developmen	
194.	The King of Oudh's Estate Act, 1887	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development

195.	The King of Oudh's Estate Act, 1888	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of
		Report (Appendix A-3)	Rural Development
196.	The King of Oudh's Estate Validation Act, 1917	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development
197.	The Mahendra Pratap Singh Estate (Repeal) Act, 1960	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development
198.	The Mirzapur Stone Mahal Act, 1886	PC Jain Commission Report (Appendix A-5)	Ministry of Mines
199.	The Punjab Disturbed Areas Act, 1983	PC Jain Commission Report (Appendix A-5)	Department of Internal Security, Ministry of Home Affairs
200.	The Punjab Gram Panchayat Samithi and Zilla Parishad (Chandigarh) Repeal Act, 1994	PC Jain Commission Report (Appendix A-5)	Ministry of Panchayati Raj
201.	The Punjab Land Revenue Act, 1887	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development
202.	The Punjab Laws Act, 1872	PC Jain Commission Report (Appendix A-5)	Department of States, Ministry of Home Affairs
203.	The Punjab Tenancy Act, 1887	PC Jain Commission Report (Appendix A-5)	Department of Land Resources, Ministry of Rural Development
204.	The Government Buildings Act, 1899	PC Jain Commission Report (Appendix A-5)	Ministry of Urban Development
205.	The Acquired Territories (Merger) Act, 1954	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs
206.	The Andhra Pradesh and Madras (Alteration of Boundaries) Act, 1959	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs
207.	The Andhra Pradesh and Mysore (Transfer of Territory) Act, 1968	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs
208.	The Andhra State Act, 1953	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs
209.	The Assam (Alteration of Boundaries) Act, 1951 (47 of 1951).	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs

210.		PC Jain Commission	Department of States,
210.	The Assam Reorganisation (Meghalaya) Act, 1969 (55 of 1969).	Report (Appendix B)	Ministry of Home Affairs
211.	The Bihar and Uttar Pradesh (Alteration of Boundaries) Act, 1968	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs
212.	The Bihar and West Bengal (Transfer of Territories) Act, 1956	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs
213.	The Bombay Reorganisation Act, 1960	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs
214.	The Chandernagore (Merger) Act, 1954	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs
215.	The Dadra and Nagar Haveli Act, 1961	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs
216.	The Goa, Daman and Diu (Administration) Act, 1962	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs
217.	The Goa, Daman and Diu Reorganisation Act, 1987	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs
218.	The Haryana and Uttar Pradesh (Alteration of Boundaries) Act, 1978	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs
219.	The Himachal Pradesh and Bilaspur (New State) Act, 1954	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs
220.	The Laccadive, Minicoy and Amindivi Islands (Alteration of Name) Act, 1973	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs
221.	The Legislative Assembly of Nagaland (Change in Representation) Act, 1968	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs
222.	The Lushai Hills District (Change of Name) Act, 1954	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs
223.	The Naga Hills-Tuensang Areas Act, 1957	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs

224.		PC Jain Commission	Department of States
224.	The North-Eastern Areas (Reorganisation) Act, 1971	Report (Appendix B)	Department of States, Ministry of Home Affairs
225.	The Part B States (Laws) Act, 1951	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs
226.	The Pondicherry (Extension) Act, 1962	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs
227.	The Punjab Reorganisation Act, 1966	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs
228.	The Rajasthan and Madhya Pradesh (Transfer of Territories) Act, 1959	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs
229.	The State of Arunachal Pradesh Act, 1986	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs
230.	The State of Himachal Pradesh Act, 1970	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs
231.	The State of Mizoram Act, 1986	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs
232.	The State of Nagaland Act, 1962	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs
233.	The States Reorganisation Act, 1956	PC Jain Commission Report (Appendix B)	Department of States, Ministry of Home Affairs
234.	The Calcutta High Court (Extension of Jurisdiction) Act, 1953	PC Jain Commission Report (Appendix C)	Department of Justice, Ministry of Law and Justice
235.	The Calcutta High Court (Jurisdiction Limits) Act, 1919	PC Jain Commission Report (Appendix C)	Department of Justice, Ministry of Law and Justice
236.	The High Court of Bombay (Extension to Goa, Daman and Diu) Act, 1981	PC Jain Commission Report (Appendix C)	Department of Justice, Ministry of Law and Justice
237.	The High Court at Patna (Establishment of a Permanent Bench at Ranchi) Act, 1976	PC Jain Commission Report (Appendix C)	Department of Justice, Ministry of Law and Justice

238.	The High Courts (Seals) Act, 1950	PC Jain Commission Report (Appendix C)	Department of Justice, Ministry of Law and Justice
239.	The Arya Marriages Validation Act, 1937	PC Jain Commission Report (Appendix D)	Legislative Department, Ministry of Law and Justice
240.	The Caste Disablities Removal Act, 1850	PC Jain Commission Report (Appendix D)	Legislative Department, Ministry of Law and Justice
241.	The Cutchi Memons Act, 1938	PC Jain Commission Report (Appendix D)	Legislative Department, Ministry of Law and Justice
242.	The Dissolution of Muslim Marriages Act, 1939	PC Jain Commission Report (Appendix D)	Legislative Department, Ministry of Law and Justice
243.	The Hindu Disposition of Property Act, 1956	PC Jain Commission Report (Appendix D)	Legislative Department, Ministry of Law and Justice
244.	The Indian Christian Marriage Act, 1872	PC Jain Commission Report (Appendix D)	Legislative Department, Ministry of Law and Justice
245.	The Indian Divorce Act, 1869	PC Jain Commission Report (Appendix D)	Legislative Department, Ministry of Law and Justice
246.	The Indian Matrimonial Causes (War Marriages) Act, 1948	PC Jain Commission Report (Appendix D)	Legislative Department, Ministry of Law and Justice
247.	The Kazis Act, 1880	PC Jain Commission Report (Appendix D)	Legislative Department, Ministry of Law and Justice
248.	The Married Women's Rights to Property Act, 1874	PC Jain Commission Report (Appendix D)	Legislative Department, Ministry of Law and Justice
249.	The Muslim Law (Shariat) Application Act, 1937	PC Jain Commission Report (Appendix D)	Legislative Department, Ministry of Law and Justice

250.	The Converts' Marriage Dissolution Act, 1866	PC Jain Commission Report (Appendix D)	Legislative Department, Ministry of Law and Justice
251.	The Exchange of Prisoners Act, 1948	96 th LCI Report	Department of Internal Security, Ministry of Home Affairs
252.	The Transfer of Evacuee Deposits Act, 1954	96 th LCI Report	Department of Internal Security, Ministry of Home Affairs
253.	The Benami Transactions (Prohibition) Act, 1988	159 th LCI Report	Department of Revenue, Ministry of Finance

<u> Appendix – III</u>

(refer para of the report)

Sl. No.	Year	Act. No.	Name	Repealing Provision
1.	1857	19	Joint Stock Companies Act	Repealed by Schedule III to Section 219 of the Indian Companies Act, 1866
2.	1865	3	Carriers Act	Repealed by Section 22(1) of the Carriage by Road Act, 2007
3.	1889	1	Metal Tokens Act	Repealed by Section 27(a) of the Coinage Act, 2011
				Repealed by Section 114(1) of the Right to Fair
4.	1894	1	Land Acquisition Act	Compensation and Transparency in Rehabilitation and Resettlement Act, 2013
5.	1899	13	Glanders and Farcy Act	Repealed by Section 45(i) of the Prevention and Control of Infectious and Contagious Diseases in Animals Act, 2009
6.	1906	3	Coinage Act	Repealed by Section 27(b) of the Coinage Act, 2011
7.	1910	5	Dourine Act	Repealed by Section 45(ii) of the Prevention and Control of Infectious and Contagious Diseases in Animals Act, 2009
8.	1918	2	Cinematograph Act	Repealed by Section 18 of the Cinematograph Act, 1952
9.	1918	22	Bronze Coin (Legal Tender) Act	Repealed by Section 27(c) of the Coinage Act, 2011
10.	1920	47	Imperial Bank of India Act	Repealed by Section 57(1) of the State Bank of India Act, 1955

Repealed Laws that are listed in the Law Ministry Chronological List of Central Acts

11.	1920	10	Indian Securities Act	Repealed by Section 35(1) of Government Securities Act, 2006
12.	1923	23	Legal Practitioners (Women) Act	Repealed by the Schedule to Section 50(5)(b) of the Advocates Act, 1961
13.	1924	2	Cantonments Act	Repealed by Section 360(1) of the Cantonments Act, 2006
14.	1926	21	Legal Practitioners (Fees) Act	Repealed by the Schedule to Section 50(5)(b) of the Advocates Act, 1961
15.	1929	19	Child Marriage Restraint Act	Repealed by Section 21(1) of the Prohibition of Child Marriage Act, 2006
16.	1941	5	Assam Rifles Act	Repealed by Section 168(1) of the Assam Rifles Act, 2006
17.	1951	64	Evacuee Interest (Separation) Act	Repealed by the Schedule to Section 2 of The Displaced Persons Claims And Other Laws Repeal Act, 2005
18.	1953	32	Collection of Statistics Act	Repealed by Section 34(1) of the Collection of Statistics Act, 2009
19.	1954	37	Prevention of Food Adulteration Act	Repealed by Schedule II to Section 97(1) of the Food Safety and Standards Act, 2006
20.	1956	1	Companies Act	Repealed by Section 465(1) of the Companies Act, 2013
21.	1963	52	Unit Trust of India Act	Repealed by Section 21(1) of the Unit Trust of India (Transfer of Undertaking and Repeal) Act, 2002
22.	1969	54	Monopolies and Restrictive Trade Practices Act	Repealed by Section 66(1) of the Competition Act, 2002
23.	1971	52	Small Coins (Offences) Act	Repealed by Section 27(e) of the Coinage Act, 2011

24.	1972	35	Delhi Co-operative Societies Act	Repealed by Section 141 of the Delhi Co-operative Societies Act, 2003
25.	1976	33	Urban Land (Ceiling and Regulation) Act	Repealed by Section 2 of the Urban Land Ceiling and Regulation Repeal Act, 1999
26.	1976	87	Delhi Agricultural Produce Marketing (Regulation) Act	Repealed by Section 124(1) of the Delhi Agricultural Produce Marketing (Regulation) Act, 1998.
27.	1976	60	Standards of Weights and Measures Act	Repealed by Section 57(1) of the Legal Metrology Act, 2009
28.	1976	49	Foreign Contribution (Regulation) Act	Repealed by Section 54(1) of the Foreign Contribution (Regulation) Act, 2010
29.	1984	36	Punjab State Legislature (Delegation of Powers) Act	Repealed by the First Schedule to Section 2 of the Repealing and Amending Act, 1988
30.	1985	54	Standards of Weights and Measures (Enforcement) Act	Repealed by Section 57(1) of the Legal Metrology Act, 2009
31.	1986	56	Delhi Fire Prevention and Fire Safety Act	Repealed by Section 65(b) of the Delhi Fire Safety Act, 2007
32.	1995	27	National Environment Tribunal Act	Repealed by Section 38(1) of the National Green Tribunal Act, 2010
33.	1997	22	National Environment Appellate Authority Act	Repealed by Section 38(1) of the National Green Tribunal Act, 2010
34.	1998	14	Electricity Regulatory Commission Act	Repealed by Section 185(1) of the Electricity Act, 2003

<u>Appendix – IV</u>

(refer para of the report)

List of Laws Passed by Parliament that are not listed on the Law Ministry's Chronological List of Central Acts

Sl. No.	Year	Act. No.	Short Title
1.	2008	23	National Waterway (Talcher-Dhamra Stretch of Rivers, Geonkhali-Charbatia Stretch of East Coast Canal, Charbatia-Dhamra Stretch of Matai River and Mahanadi Delta Rivers) Act
2.	2008	24	National Waterway (Kakinada-Puducherry Stretch of Canals and the Kaluvelly Tank, Bhadrachalam-Rajahmundry Stretch of River Godavari and Wazirabad-Vijayawada Stretch of River Krishna) Act, 2008
3.	2008	27	Airports Economic Regulatory Authority of India Act
4.	2008	33	Unorganised Workers' Social Security Act
5.	2008	34	National Investigation Agency Act

<u>Appendix – V</u>

(refer para of the report)

LIST OF STATUTES FOR FURTHER STUDY WITH A VIEW TO ASSESS SUITABILITY FOR REPEAL

S. No.	Act	Year	Act No.	Category
1.	Bengal Indigo Contracts Act	1836	10	Land Laws
2.	Bengal Districts Act	1836	21	Laws Relating to Administration and Development of Local Areas
3.	Madras Public Property Malverisation Act	1837	36	Land Laws
4.	Bengal Bonded Warehouse Association Act	1838	5	Trade and Commerce
5.	Coasting Vessels Act	1838	19	Maritime Law; Shipping and Inland Navigation
6.	Madras Rent and Revenue Sales Act	1839	7	Land Revenue
7.	Bengal Land Revenue Sales Act	1841	12	Land Revenue
8.	Revenue, Bombay	1842	13	Land Revenue
9.	Revenue Commissioners, Bombay	1842	17	Land Revenue
10.	Sales of Land for Revenue Arrears	1845	1	Land Revenue
11.	Boundary-marks, Bombay	1846	3	Maritime Law; Shipping and Inland Navigation
12.	Boundaries	1847	1	State Reorganisation and Extension of Laws
13.	Bengal Alluvion and Diluvion Act	1847	9	Land Laws
14.	Bengal Landholders' Attendance Act	1848	20	Land Revenue
15.	Madras Revenue Commissioner Act	1849	10	Land Revenue

16.	Public Accountants' Defaults Act	1850	12	Government Employees
17.	Judicial Officers Protection Act	1850	18	Administration of Justice
18.	Caste Disabilities Removal Act	1850	21	Personal Laws
19.	Calcutta Land Revenue Act	1850	23	Land Revenue
20.	Forfeited Deposits Act	1850	25	Land Laws
21.	Improvement in Towns Act	1850	26	Laws Relating to Administration and Development of Local Areas
22.	Public Servants (Inquiries) Act	1850	37	Government Employees
23.	Indian Tolls Act	1851	8	Taxes, Tolls and Cess Laws
24.	Madras City Land Revenue Act	1851	12	Land Revenue
25.	Sheriffs' Fees Act	1852	8	Administration of Justice
26.	Bombay Rent-free Estates Act	1852	11	Land Laws
27.	Rent Recovery Act	1853	6	Land Revenue
28.	Shore Nuisances (Bombay and Kolaba) Act	1853	11	Maritime Law; Shipping an Inland Navigation
29.	Bengal Bonded Warehouse Association Act	1854	5	Trade and Commerce
30.	Police (Agra), Act	1854	16	Criminal Justice
31.	Legal Representatives' Suits Act	1855	12	Civil Procedure
32.	Usury Laws Repeal Act	1855	28	Financial Laws
33.	Bengal Embankment Act	1855	32	Transportation and Infrastructure
34.	Sonthal Parganas Act	1855	37	State Reorganisation and Extension of Laws
35.	Indian Bills of Lading Act	1856	9	Trade and Commerce
36.	Calcutta Land Revenue Act	1856	18	Land Revenue
37.	Bengal Chaukidari Act	1856	20	Criminal Justice

38.	Tobacco Duty (Town of Bombay) Act	1857	4	Taxes, Tolls and Cess Laws
39.	Oriental Gas Company	1857	5	Energy Laws
40.	Madras Uncovenanted Officers' Act	1857	7	Government Employees
41.	Sonthal Parganas Act	1857	10	State Reorganisation and Extension of Laws
42.	Howrah Offences Act	1857	21	Criminal Justice
43.	Madras Compulsory Labour Act	1858	1	Labour Laws
44.	Bengal Ghatwali Lands Act	1859	5	Land Laws
45.	Bengal Rent Act	1859	10	Rent and Tenancy
46.	Bengal Land Revenue Sales Act	1859	11	Land Revenue
47.	Calcutta Pilots Act	1859	12	Criminal Justice
48.	Madras District Police Act	1859	24	Criminal Justice
49.	Stage-Carriages Act	1861	16	Transportation and Infrastructure
50.	Government Seal Act	1862	3	Residuary Laws relating to Administration
51.	Excise (Spirits) Act	1863	16	Taxes, Tolls and Cess Laws
52.	Partition of Revenue- paying Estates	1863	19	Land Laws
53.	Waste-Lands (Claims) Act	1863	23	Land Laws
54.	Indian Tolls Act	1864	15	Taxes, Tolls and Cess Laws
55.	Converts' Marriage Dissolution Act	1866	21	Personal Laws
56.	Oudh Sub-settlement Act	1866	26	Land Laws
57.	Ganges Tolls Act	1867	1	Taxes, Tolls and Cess Laws
58.	Public Gambling Act	1867	3	Criminal Justice
59.	Oriental Gas Company	1867	11	Energy Laws
60.	Sarais Act	1867	22	Trade and Commerce
61.	Oudh Estates Act	1869	1	Land Laws
62.	Bombay Civil Courts Act	1869	14	Administration of Justice
63.	Court Fees Act	1870	7	Administration of Justice

64.	Oudh Taluqdars' Relief Act	1870	24	Land Laws
65.	Bengal Sessions Courts Act	1871	19	Administration of Justice
66.	Dehra Dun Act	1871	21	State Reorganisation and Extension of Laws
67.	Pensions Act	1871	23	Government Employees
68.	Punjab Laws Act	1872	4	State Reorganisation and Extension of Laws
69.	Indian Christian Marriage Act	1872	15	Personal Laws
70.	Madras Civil Courts Act	1873	3	Administration of Justice
71.	Government Savings Banks Act	1873	5	Banking and Insurance
72.	Northern India Canal and Drainage Act	1873	8	Transportation and Infrastructure
73.	North-Western Provinces Village and Road Police Act	1873	16	Criminal Justice
74.	Married Women's Property Act	1874	3	Personal Laws
75.	Foreign Recruiting Act	1874	4	International Relations
76.	Laws Local Extent Act	1874	15	State Reorganisation and Extension of Laws
77.	Indian Law Reports Act	1875	18	Administration of Justice
78.	Central Provinces Laws Act	1875	20	State Reorganisation and Extension of Laws
79.	Chota Nagpur Encumbered Estates Act	1876	6	Land Laws
80.	Bombay Revenue Jurisdiction Act	1876	10	Land Revenue
81.	Bombay Municipal Debentures Act	1876	15	Financial Laws
82.	Oudh Laws Act	1876	18	State Reorganisation and Extension of Laws
83.	Dramatic Performances Act	1876	19	Criminal Justice
84.	Broach and Kaira Incumbered Estates Act	1877	14	Land Laws

85.	Indian Treasure-trove Act	1878	6	Property Law
86.	Elephants' Preservation Act	1879	6	Environmental Law
87.	Dekkhan Agriculturists' Relief Act	1879	17	Agriculture and Animal Husbandry
88.	Raipur and Khattra Laws Act	1879	19	State Reorganisation and Extension of Laws
89.	Municipal Taxation Act	1881	11	Taxes, Tolls and Cess Laws
90.	Fort William Act	1881	13	Criminal Justice
91.	Obstructions in Fairways Act	1881	16	Maritime Law; Shipping and Inland Navigation
92.	Central Provinces Land Revenue Act	1881	18	Land Revenue
93.	Madras Forest (Validation) Act	1882	21	Environmental Law
94.	Bikrama Singh's Estates Act	1883	10	Land Laws
95.	Land Improvement Loans Act	1883	19	Land Laws
96.	Punjab District Boards Act	1883	20	Laws Relating to Administration and Development of Local Areas
97.	Agriculturists' Loans Act	1884	12	Agriculture and Animal Husbandry
98.	Bengal Tenancy Act	1885	8	Rent and Tenancy
99.	Land Acquisition (Mines) Act	1885	18	Land Laws
100	Mirzapur Stone Mahal Act	1886	5	Industries
101	Births, Deaths and Marriages Registration Act	1886	6	Symbols, Records and Statistics
102	Indian Tramways Act	1886	11	Transportation and Infrastructure
103	Oudh Wasikas Act	1886	21	Labour Laws
104	Bengal, Agra and Assam Civil Courts Act	1887	12	Administration of Justice
105	Punjab Tenancy Act	1887	16	Rent and Tenancy
106	Punjab Land Revenue Act	1887	17	Land Revenue
107	King of Oudh's Estate Act	1887	19	Land Laws

108	Indian Tolls Act	1888	8	Taxes, Tolls and Cess Laws
109	City of Bombay Municipal (Supplementary) Act	1888	12	Administration of Justice
110	King of Oudh's Estate Act	1888	14	Land Laws
111	Revenue Recovery Act	1890	1	Land Revenue
112	Excise (Malt Liquors) Act	1890	13	Taxes, Tolls and Cess Laws
113	United Provinces Act	1890	20	State Reorganisation and Extension of Laws
114	Murshidabad Act	1891	15	Land Laws
115	Colonial Courts of Admiralty (India) Act	1891	16	Administration of Justice
116	Marriages Validation Act	1892	2	Personal Laws
117	Bengal Military Police Act	1892	5	Defence of India and Armed Forces
118	Madras City Civil Court Act	1892	7	Administration of Justice
119	Government Management of Private Estates Act	1892	10	Land Revenue
120	Porahat Estate Act	1893	2	Land Laws
121	Government Grants Act	1895	15	Property Law
122	Epidemic Diseases Act	1897	3	Public Health
123	Amending Act	1897	5	Residuary Laws relating to Administration
124	Reformatory Schools Act	1897	8	Woman and Child Development
125	Indian Short Titles Act	1897	14	Residuary Laws relating to Administration
126	Lepers Act	1898	3	Public Health
127	Live-stock Importation Act	1898	9	Public Health
128	Central Provinces Tenancy Act	1898	11	Rent and Tenancy
129	Government Buildings Act	1899	4	Laws Relating to Administration and Development of Local Areas
130	Church of Scotland Kirk Sessions Act	1899	23	Charitable and Religious Institutions; Co-operative Societies

131	Central Provinces Court of Wards Act	1899	24	Property Law
132	Indian Tolls (Army and Air Force) Act	1901	2	Taxes, Tolls and Cess Laws
133	Amending Act	1901	11	Residuary Laws relating to Administration
134	Indian Tramways Act	1902	4	Transportation and Infrastructure
135	Amending Act	1903	1	Residuary Laws relating to Administration
136	Indian Railway Board Act	1905	4	Transportation and Infrastructure
137	Central Provinces Financial Commissioners Act	1908	13	Land Revenue
138	Indian Criminal Law Amendment Act	1908	14	Criminal Justice
139	Prevention of Seditious Meetings Act	1911	10	Criminal Justice
140	Co-operative Societies Act	1912	2	Charitable and Religious Institutions; Co-operative Societies
141	Bengal, Bihar and Orissa and Assam Laws Act	1912	7	State Reorganisation and Extension of Laws
142	Wild Birds and Animals Protection Act	1912	8	Environmental Law
143	Delhi Laws Act	1912	13	State Reorganisation and Extension of Laws
144	Official Trustees Act	1913	2	Property Law
145	White Phosphorus Matches Prohibition Act	1913	5	Industries
146	Mussalman Wakf Validating Act	1913	6	Charitable and Religious Institutions; Co-operative Societies
147	Local Authorities Loans Act	1914	9	Financial Laws
148	Delhi Laws Act	1915	7	State Reorganisation and Extension of Laws
149	Sir Jamsetjee Jejeebhoy Baronetcy Act	1915	10	Property Law

150	Indian Medical Degrees Act	1916	7	Legal, Medical and Other Professions
151	Hindu Disposition of Property Act	1916	15	Personal Laws
152	Destruction of Records Act	1917	5	Symbols, Records and Statistics
153	King of Oudh's Estate Validation Act	1917	12	Land Laws
154	Post Office Cash Authorities Act	1917	18	Financial Laws
155	Usurious Loans Act	1918	10	Financial Laws
156	Local Authorities Pensions and Gratuities Act	1919	1	Government Employees
157	Passport (Entry into India) Act	1920	34	Citizenship; Admission into; Emigration to, and Expulsion from, India; and Cross-border Movement
158	Maintenance Orders Enforcement Act	1921	18	Civil Procedure
159	Police (Incitement to Disaffection) Act	1922	22	Criminal Justice
160	Indian Naval Armament Act	1923	7	Defence of India and Armed Forces
161	Mussalman Wakf Act	1923	42	Charitable and Religious Institutions; Co-operative Societies
162	Indian Soldiers (Litigation) Act	1925	4	Defence of India and Armed Forces
163	Bengal Criminal Law Amendment (Supplementary)	1925	8	Criminal Justice
164	Madras, Bengal and Bombay Children (Supplementary) Act	1925	35	Woman and Child Development
165	Indian Bar Councils Act	1926	38	Legal, Medical and Other Professions
166	Hindu Inheritance (Removal of Disabilities) Act	1928	12	Personal Laws
167	Transfer of Property (Amendment) Supplementary Act	1929	21	Property Law

168	Hindu Gains of Learning Act	1930	30	Personal Laws
169	Mussalman Wakf Validating Act	1930	32	Charitable and Religious Institutions; Co-operative Societies
170	Provisional Collection of Taxes Act	1931	16	Taxes, Tolls and Cess Laws
171	Sheriff of Calcutta (Power of Custody) Act	1931	20	Criminal Justice
172	Public Suits Validation Act	1932	11	Civil Procedure
173	Criminal Law (Amendment) Act	1932	23	Criminal Justice
174	Bengal Suppression of Terrorist Outrages (Supplementary) Act	1932	24	Criminal Justice
175	Children (Pledging of Labour) Act	1933	2	Labour Laws
176	Murshidabad Estate Administration Act	1933	23	Land Laws
177	Sugarcane Act	1934	15	Food and Public Distribution
178	Assam Criminal Law Amendment (Supplementary) Act	1934	27	Criminal Justice
179	Jubbalpore and Chhattisgarh Divisions (Divorce Proceedings) Validation Act	1935	13	Personal Laws
180	Decrees and Orders Validating Act	1936	5	Administration of Justice
181	Bangalore Marriages Validating Act	1936	16	Personal Laws
182	Agricultural Produce (Grading and Marking) Act	1937	1	Consumer Affairs
183	Arya Marriage Validation Act	1937	19	Personal Laws
184	Criminal Law (Amendment) Act	1938	20	Criminal Justice
185	Employers' Liability Act	1938	24	Labour Laws
186	Registration of Foreigners Act	1939	16	Citizenship; Admission into; Emigration to, and

				Expulsion from, India; and Cross-border Movement
187	Berar Laws Act	1941	4	State Reorganisation and Extension of Laws
188	Delhi Restriction of Uses of Land Act	1941	12	Land Laws
189	Railways (Local Authorities' Taxation) Act	1941	25	Taxes, Tolls and Cess Law
190	War Injuries (Compensation Insurance) Act	1943	23	Labour Laws
191	Public Debt Act	1944	18	Financial Laws
192	Mica Mines Labour Welfare Fund Act	1946	22	Labour Laws
193	Rehabilitation Finance Administration Act	1948	12	Social Welfare
194	Junagarh Administration (Property) Act	1948	26	Land Laws
195	Continuance of Legal Proceedings Act	1948	38	Administration of Justice
196	Indian Matrimonial Causes (War Marriages) Act	1948	40	Personal Laws
197	Bombay Public Security Measures (Delhi Amendment) Act	1948	52	Criminal Justice
198	Mangrol and Manavadar (Administration of Property) Act	1949	2	Land Laws
199	West Godavari District (Assimilation of Laws on Federal Subjects) Act	1949	20	State Reorganisation and Extension of Laws
200	Delhi Hotels (Control of Accommodation) Act	1949	24	Laws Relating to Administration of Union Territories and Delhi
201	Requisitioned Land (Apportionment of Compensation) Act	1949	51	Land Laws
202	Merged States (Laws) Act	1949	59	State Reorganisation and Extension of Laws
203	State Bank of Samastha Act	1950	*	Banking and Insurance

204	Union Territories (Laws) Act	1950	30	State Reorganisation and Extension of Laws
205	Opium and Revenue Laws (Extension of Application) Act	1950	33	Taxes, Tolls and Cess Laws
206	Ajmer Tenancy and Land Records Act	1950	42	Rent and Tenancy
207	Road Transport Corporations Act	1950	64	Transportation and Infrastructure
208	Cooch-Behar (Assimilation of Laws) Act	1950	67	State Reorganisation and Extension of Laws
209	Khaddar (Protection of Name) Act	1950	78	Intellectual Property Law
210	Part B States (Laws) Act	1951	3	State Reorganisation and Extension of Laws
211	Companies (Donations to National Funds) Act	1951	54	Corporate Laws
212	Part C States Miscellaneous Laws (Repealing) Act	1951	66	State Reorganisation and Extension of Laws
213	Part B States Marriages Validating Act	1952	1	Personal Laws
214	Indian Independence Pakistan Courts (Pending Proceedings) Act	1952	9	Administration of Justice
215	Delhi and Ajmer Rent Control Act	1952	38	Rent and Tenancy
216	Lushai Hills District (Change of Name) Act	1954	18	State Reorganisation and Extension of Laws
217	State Acquisition of Lands for Union Purposes (Validation) Act	1954	23	Land Laws
218	Chandernagore (Merger) Act	1954	36	State Reorganisation and Extension of Laws
219	Bar Councils (Validation of State Laws) Act	1956	4	Legal, Medical and Other Professions
220	Industrial Disputes (Amendment and Miscellaneous Provisions) Act	1956	36	Labour Laws
221	Newspaper (Price and Page) Act	1956	45	Media, Communications and Publishing

222	Young Persons (Harmful Publications) Act	1956	93	Media, Communications and Publishing
223	Women's and Children's Institutions (Licensing) Act	1956	105	Woman and Child Development
224	Gift-tax Act	1958	18	Taxes, Tolls and Cess Laws
225	Manipur and Tripura (Repeal of Laws) Act	1958	35	State Reorganisation and Extension of Laws
226	Orissa Weights and Measures (Delhi Repeal) Act	1958	57	Consumer Affairs
227	Travancore-Cochin Vehicles Taxation (Amendment and Validation) Act	1959	42	Taxes, Tolls and Cess Laws
228	Tripura Land Revenue and Land Reforms Act	1960	43	Land Revenue
229	Mahendra Pratap Singh Estate (Repeal) Act	1960	48	Land Laws
230	British Statutes (Application to India) Repeal Act	1960	57	State Reorganisation and Extension of Laws
231	Preference Shares (Regulation of Dividends) Act	1960	63	Corporate Laws
232	Delhi (Urban Areas) Tenants' Relief Act	1961	30	Rent and Tenancy
233	Newspaper (Price and Page Continuance) Act	1961	36	Media, Communications and Publishing
234	Land Acquisition (Amendment) Act	1962	31	Land Laws
235	Companies (Profits) Surtax Act	1964	7	Taxes, Tolls and Cess Laws
236	Land Acquisition (Amendment and Validation) Act	1967	13	Land Laws
237	Anti-Corruption Laws (Amendment) Act	1967	16	Criminal Justice
238	Standards of Weights and Measures (Extension to Kohima and Mokochung Districts) Act	1967	25	Consumer Affairs

239	Delhi and Ajmer Rent Control (Nasirabad Cantonment Repeal) Act	1968	49	Rent and Tenancy
240	Coal Bearing Areas (Acquisition and Development) Amendment and Validation Act	1971	54	Energy Laws
241	Former Secretary of State Service Officers (Conditions of Service) Act	1971	56	Government Employees
242	Uttar Pradesh Cantonments (Control of Rent and Eviction) Repeal Act	1971	68	Rent and Tenancy
243	East-Punjab Urban Rent Restriction (Extension to Chandigarh) Act	1974	54	Rent and Tenancy
244	Untouchability (Offences) Amendment and Miscellaneous Provision Act	1976	106	Criminal Justice
245	General Insurance Business (Nationalisation) Amendment Act	1985	3	Banking and Insurance
246	Administrative Tribunals (Amendment) Act	1986	19	Tribunals
247	Shipping Development Fund Committee (Abolition) Act	1986	66	Maritime Law; Shipping and Inland Navigation
248	Destructive Insects and Pests (Amendment and Validation) Act	1992	12	Agriculture and Animal Husbandry
249	Betwa River Board (Amendment) Act	1993	49	Transportation and Infrastructure
250	Delhi Rent Act	1995	33	Rent and Tenancy
251	Industrial Reconstruction Bank (Transfer of Undertakings and Repeal) Act	1997	7	Banking and Insurance
252	Urban Land (Ceiling and Regulation) Repeal Act	1999	15	Land Laws
253	Central Industrial Security Force (Amendment and Validation) Act	1999	40	Industries

254	Unit Trust of India (Transfer of Undertaking and Repeal) Act	2002	58	Financial Laws
255	Industrial Development Bank (Transfer of Undertaking and Repeal) Act	2003	53	Banking and Insurance
256	Sick Industrial Companies (Special Provisions) Repeal Act	2004	1	Corporate Laws
257	Customs and Central Excise Laws (Repeal) Act	2004	25	Taxes, Tolls and Cess Laws
258	Prevention of Terrorism (Repeal) Act	2004	26	Criminal Justice
259	Produce Cess Laws (Abolition) Act	2006	46	Taxes, Tolls and Cess Laws
260	Indian Rifles (Repeal) Act	2006	49	Criminal Justice
261	State Bank of Saurashtra (Repeal) and the State Bank of India (Subsidiary Banks) Amendment Act, 2009	2009	48	Banking and Insurance